

**REPORT OF THE JOINT COMMITTEE SUBMITTED  
IN COMPLIANCE TO HON'BLE NGT ORDER  
DATED: 20.09.2022 IN OA NO. 608/2022.**



**Karnataka State Pollution Control Board,  
Regional Office, Sarjapura  
“NISARGA BHAVAN” 3<sup>rd</sup> Floor, 7<sup>th</sup> ‘D’ Main,  
Thimmaiah Road, Opp. Pushpanjali Theatre,  
Shivanagar, Bengaluru -560 010**

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# **Report of the Joint Committee Constituted by Hon'ble National Green Tribunal Submitted in Compliance to the Order dated 20.09.2022 passed in OA No. 608/2022.**

## **1.0. Preamble**

Hon'ble National Green Tribunal, Principal Bench has taken up Suo Moto proceedings based on the news item published in the Bangalore Mirror dated: 18.08.2022 titled as “**Night mare sewage plant chokes nearby residents**”. This news item was published as a response to the agitation raised by the residents of Doddanagamangala and Chikkanagamangala Village, against the smell nuisance being created by the unit, established for the processing of Municipal Solid Waste in the said location.

Hon'ble NGT vide order dated 20.09.2022 directed that *Joint Committee consisting of Regional Director, Central Pollution Control Board (CPCB), the Regional Officer, Ministry of Environment, Forest and Climate Change (MoEF &CC) and State PCB to look into the matter and take remedial action in accordance with the law. State PCB will be nodal agency for compliance. Hon'ble Tribunal had further directed that take stock of the factual situation and prepare an action plan to remedy the situation for which BBMP shall bear the cost. An action taken report has to be filed within 2 months with Registrar General and the report may also mention the extent of violations found and steps taken for remedying the same.*

A copy of the Hon'ble NGT order dated 20.09.2022 is enclosed as ‘**Annexure- 1**’

## **2.0 Initiatives taken by Karnataka State Pollution Control Board**

In pursuance to the Hon'ble NGT order dated 20.09.2022, Sri. J. Chandra Babu, Regional Director, CPCB, Bengaluru and Dr. Murali Krishna, Additional Director, MoEF&CC, Bengaluru were nominated as part of the Joint Committee, to represent CPCB and MoEF & CC respectively.

Karnataka State Pollution Control Board (KSPCB) has nominated the Regional Senior Environmental Officer, Bengaluru South as Member and Regional Officer, Sarjapura as Nodal Officer to the Joint Committee vide, KSPCB letter No. 5124 dated: 31.10.2022 along with Sri. Manjunath C.R, Environmental Officer, Regional Office, Sarjapur, KSPCB.

## **3.0 About MSW Plant Operations at Sy No.31 of Chikanagamangala Village, SarjapuraHobli, Anekal Taluk, Bengaluru Urban District**

Bruhat Bengaluru MahanagaraPalike (BBMP), established a Municipal Solid Waste (MSW) Processing Plant situated at Sy No.31 of Chikanagamangala Village, SarjapuraHobli, Anekal Taluk, Bengaluru Urban District was commissioned in a total extent of 15.3 acres in November 2015. The processing area is developed at about 5.46 Acres for processing of wet waste of capacity 500 Tons per day (TPD). As per BBMP, the processing plant has 3 sheds.

In Shed 1- Windrow activity is carried out (33 Windrows) in an area of 10,290 sq.mt. Inshed - 2- Screening and curing activity and in Shed- 3, storage of rejects takes place.

The actual Wet Waste capacity of the plant is 500 TPD and presently, the plant is processing only the Wet waste of average quantity 300 to 350 TPD in two shifts for processing of the wastereceiving from 60 wards of BBMP limits, mainly from 35 wards of SouthZone, 18 wards of Bommanahalli, one ward of East Zone, one ward of West Zone and CMC Hebbagodilimits, through 40 to 45 compactors. As per BBMP, MSW Processing plant generates about 25 to 36 KLD of leachate, depending upon quantity of waste received and seasons. However, the authorities have not provided in house leachate treatment facility presently the leachate was being handed over to BWSSB 50 MLD capacity STP located at Kadabeesanahallifrom 18.07.2020 to 27.10.2021 and later to M/s. Enviro Solution- CSTP located at Sy No. 28/1, Chikkahosahalli Village, KasabaHobli, Anekal Taluk, Bengaluru) of Anekal Taluk from 01.10. 2022.

**The State Environmental Impact Assessment Authority (SEIAA) Karnataka** has accorded environmental clearance (EC) as per provisions of the Environmental Impact Assessment Notification 2006 and amendments made thereof vide letter No. SEIAA 9IND2014 dated 07.08.2015 to handle a maximum MSW quantity of 500 TPD, **with a validity period of five years from start of the project.(Annexure-2)**

**As per Karnataka State Pollution Control Board (KSPCB),** the processing plant has obtained combined consent from the Karnataka State Pollution Control Board under The Water (Prevention and Control of Pollution) Act 1974 and The Air (Prevention & Control of Pollution) Act, 1981 for the period **up to 30.06.2023** with the following major conditions:-

- a) 20 KLD of Wastewater or leachate generated from the MSW Processing plant shall be collected and dispose off through STP of BWSSB for treatment.
- b) Leachate shall be recalculated in compost plant for moisture maintenance.
- c) The applicant shall take steps to avoid bird, dog, fly menace at the project site and dispose the rejects scientifically.
- d) Leachate collection and treatment unit shall be provided in all the municipal solid waste processing/landfill sites and the treated leachate shall conform to the standards as stipulated below:

S. No	Parameters	Land disposal
1	Suspended Solids, mg/l, max	200
2	Dissolved Solids (inorganic), mg/l, max	2100
3	pH value	5-5 to 9-0
4	BOD (3days at 27° C), mg/l, max	100
5	Arsenic, mg/l, max	0.2
6	Cyanide, mg/l, max	0.2
7	Chloride, mg/l, max	600

As per Karnataka State Pollution Control Board (KSPCB), the processing facility also obtained authorization under Municipal Solid Waste (MSW) Rules, 2016 for the period up to 30.04.2021 vide No. 1654 dated: 11.08.2020 with a condition to establish and commission the leachate treatment facility before 30.04.2021 as the surrounding residents has submitted several complaints against the MSW processing plant regarding the discharge of leachate outside the processing plant and odour nuisance. Karnataka State Pollution Control Board has given direction to the BBMP authorities to provide in house leachate treatment facilities vide Karnataka State Pollution Control Board Show cause Notice No.3953 dated 11.12.2020.

Copies of Consent to Operate issued under The Water (Prevention and Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act, 1981 as well as Authorization under Municipal Solid Waste Management Rules, 2016 as amended are enclosed as Annexure - 3

#### 4.0 Joint Committee Visit to MSW processing plant

The Joint Committee inspected the MSW Processing Plant on 07.11.2022 situated at Sy No.31 of Chikanagamangala Village, Sarjapura Hobli, Anekal Taluk, Bengaluru Urban District.

During the visit, the Joint Committee also conducted a meeting with the BBMP officials to verify the status of MSW processing plant and to ascertain the extent of violations of the plant and to identify measures to be taken for remedying the same. During the discussion the Joint Commissioner of BBMP informed following: -

- a) About 300 Tons of wet waste is being received every day at the plant and for this purpose 68 compacting vehicles are assigned for transporting wet waste, out of which about 47 vehicles are regularly transporting the wet waste. However, no GPS attached with the transport vehicles used by MSW processing plant.
- b) As per MSW processing plant authorities, during regular seasons, about 125 to 150 liters of leachate will be generated for processing 1 Ton of wet waste. To collect this leachate, two syntax tanks each of capacity 10 Kilo Liters (KL) are installed at one place and another 10 KL syntax tank is installed near the compactors approach area to collect the leachate generated during compacting activity. During rainy season, there is an increase in generation of leachate quantity of about 10 to 20 % more compared to the normal season for which provided an additional RCC tank of capacity 20 KL constructed below the ground level to collect the leachate. Improper disposal of leachate would contaminate the water bodies located in the surrounding areas.
- c) The generated leachate was being off loaded to BWSSB STP situated at Kadubeesanahalli for further treatment and disposal since date of inception of the MSW plant and up to end of October - 2021. Thereafter, the leachate is being handed over to CSTP of M/s. Enviro Solution located at Sy No. 28/1, Chikkahosahalli Village, Kasaba Hobli, Anekal Taluk, Bengaluru from 01.09.2022 to the date of visit and in this regard, manifest issued by CSTP and BWSSB STP authorities via VA Tech Wabag



The month-wise details of leachate generated and disposed from the Chikkanamangala MSW Plant, as provided by MSW Processing Plant is given in the table below:-;

2020		2021		2022	
MONTH	LITRES	MONTH	LITRES	MONTH	LITRES
Jan-20	220000	Jan-21	31370	Jan-22	747100
Feb-20	155000	Feb-21	202800	Feb-22	333700
Mar-20	255000	Mar-21	296920	Mar-22	509660
Apr-20	175000	Apr-21	399440	Apr-22	544940
May-20	400000	May-21	439470	May-22	587930
Jun-20	460000	Jun-21	490420	Jun-22	445890
Jul-20	490000	Jul-21	791670	Jul-22	2343920
Aug-20	420000	Aug-21	597870	Aug-22	2772830
Sep-20	575000	Sep-21	1537030	Sep-22	2225670
Oct-20	545000	Oct-21	1287720	Oct-22	2621800
Nov-20	530000	Nov-21	908000	Nov-22	
Dec-20	214420	Dec-21	1031790	Dec-22	
<b>TOTAL LITRES</b>	<b>2284420</b>	<b>TOTAL LITRES</b>	<b>8014500</b>	<b>TOTAL LITRES</b>	<b>13133440</b>

As informed by the MSW Processing plant authorities, the leachate collected in the leachate tank is pumped to the tankers and later it was sent to BWSSB STP, located at Kadubeesanahalli till Oct 2021. Later, generated leachate was being sent to farmers on trial basis based on the report of IIHR in addition to sending it to private CSTP at Anekal Taluk through O&M contractor who has executed the agreement with KSPCB authorised CSTP i.e., "M/s. Enviro Solutions" Anekal Taluk (**Annexure- 6**).

During the Joint Committee visit on 7.11.2022, a sample of leachate generated during the processing of wet waste and a ground water sample from the bore well located within the premises of the MSW processing plant were collected. **Important observations made by the Joint Committee during the visit is detailed below:-**

- a) The Wet waste was dumped in the form of heaps inside the compost shed i.e., windrow shed. Two such heaps of about 8 mts width and 5 mts height were observed.
- b) No formation of windrows has been observed as per the windrow compost guidelines and entire received wet waste is dumped in a shed which is causing odour nuisance in view of the decomposition of wet waste.

- c) Facilities/equipment or adequate provision for periodic tilting or over turning of wet waste were not found established inside the compost shed for the formation of windrows neither sprinkling of leachate and overturning, etc.
- d) The leachate generated during the processing of waste is not being used for composting purpose, instead is being collected in two syntax tanks, each of capacity 10,000 liters and records pertinent to quantity of leachate generated and disposed are not maintained properly.
- e) Feeding belt provided at the preparation section and segregation machines were not working during the visit of Joint Committee.
- f) The authorities have made an arrangement to discharge the overflow of leachate from the leachate collection tank in to storm water drain (by having an opening to discharge into kunte) which in turn joins a small pond/kunte located at the entrance of the processing plant.
- g) The leachate generated from the storage/processing of wet waste in the storage sheds is being collected in the Syntax Tanks of 2 numbers each of capacity 10,000 ltrs and it was informed that the same was being handed over to BWSSB STP treatment facility of Kadubeesanahalli via VA Tech Wabag limited C/o. BWSSB, Sy No. 162, 50 MLD STP, Kadubeesanahallifrom 12.06.2021 to 29.07.2021 and from 1.10.2022 to 30.10.2022 to M/s. Enviro Solution located at Sy No. 28/1, Chikkahosahalli Village, KasabaHobli, Anekal Taluk, Bengaluru.
- h) One more syntax tank of capacity 10,000 ltr was installed near the compacting vehicles entry point for the collection of leachate generated from compacting vehicles. The authorities have provided pumping arrangement to transport the leachate generated from the process and same will be transported through the private vehicles which are not fitted with GPS to track the vehicles and no records/proper logbooks are maintained pertinent to quantity of leachate transported and disposed. Hence, it is apprehended that leachate transporting vehicles may dump the leachate elsewhere and thereby such situation may lead to nuisance/crippling of the environment.
- i) The authorities informed that during the rainy/monsoon season the quantity of leachate generation will be around 65 to 70 KLD and for which the handling and disposal facilities are not properly substantiated. The plant authorities are constructing an in-house leachate treatment plant of capacity only 50 KLD and reported that the leachate treatment plant will be completed within another 4 to 5 months' time. Therefore, proposed leachate treatment plant may not handle the leachate during the monsoon period. Therefore, project authorities have to review the capacity of the proposed leachate treatment plant.

- j) The rejects from the processing are dumped in the abandoned quarry pit which is not scientifically provided with geo lining or leachate collection system and is covered with mud capping. Hence, indiscriminate dumping of wet waste shall also lead to pollution causing ground water contamination in and around the plant.
- k) Odour suppressing agents (like Inoculum and lemon grass oils) are sprayed periodically to avoid emanating odor from the MSW Processing plant. However, still scope of reduction of odour by increasing the frequency of application of odour suppressing agents over the wet waste.
- l) The unit authorities have entered agreement with M/s. Enviro Solution- CSTP located at Sy No. 28/1, Chikkahosahalli Village, KasabaHobli, Anekal Taluk, Bengaluru (CSTP) for handing over leachate generated from the processing plant and same was executed on 01.18.2022 (M/s. Enviro Solutions), without *prior approval from the KSPCB, nor it was intimated to the KSPCB which is a gross violation of the conditions of the Consent order issued to the MSW processing plant.*
- m) The authorities have not produced any documents regarding quantity of wet waste received, processed, rejects generated, compost produced, place of disposal of rejects, etc. at the time of inspection.

Sl. No	Parameters	Observed Leachate Sample Result
1	pH at 25° C	4.6
2	COD, mg/L	<b>75582</b>
3	BOD 3d, 27c, mg/L	<b>65013</b>
4	Total Solids at 103-105°C,mg/L	<b>79601</b>
5	Phenol, mg/L	12
6	Cyanide, mg/L	BDL
7	Ammonical Nitrogen as N, mg/L	242
8	Total Kjeldahl Nitrogen (TKN) as N, mg/L	264
9	Copper mg/L	BDL
10	Cadmium mg/L	BDL
11	Total Chromium, Mg/l	BDL
12	Iron, mg/L	<b>347.0</b>
13	Manganese, mg/L	6.6
14	Nickel, mg/L	BDL
15	Lead, mg/L	<b>1.4</b>
16	Zinc, mg/L	<b>12.2</b>
17	Cobalt, mg/L	BDL
18	Arsenic, mg/L	BDL

- n) The domestic effluent is being discharged into septic tank & Soak pit.
- o) The unit has 2 numbers of 250 KVA DG Sets for which individual chimneys of height 5 mts ARL is provided.
- p) The analysis results of the sample of leachate generated during the processing of wet waste and a water sample from the bore well located inside the MSW processing plant (analysis reports enclosed as **Annexure- 7 & 8**) depicted in the tables below;

**Analysis Results of Raw Leachate Sample Collected on 7.11.2022**

**Analysis results of Bore Well Water Sample collected on 7.11.2022**

Sl. No	Parameters	BIS Drinking Water Specifications : IS 10500-2012 (Reaffirmed 2018)		Observed Bore Well Water Sample Result
		AL	PL	
1	pH at 25° C	6.5 to 8.5	6.5 to 8.5	7.1
2	Conductivity at 25° µs/cm	--	--	1041
3	TDS at 180°C, mg/L	500	2000	724
4	Chloride, mg/L	250	1000	185
5	Sulphate, mg/L	200	400	34
6	Total hardness, mg CaCO <sub>3</sub> /L	200	600	352
7	Cyanide, mg/L	0.05	0.05	BDL
8	Phenol, mg/L	--	--	0.04
9	Copper mg/L	0.05	1.5	BDL
10	Cadmium mg/L	0.003	0.003	BDL
11	Total Chromium, Mg/l	0.05	0.05	BDL
12	Iron, mg/L	1.0	1.0	BDL
13	Manganese, mg/L	0.1	0.3	BDL
14	Nickel, mg/L	0.02	0.02	BDL
15	Lead, mg/L	0.01	0.01	BDL
16	Zinc, mg/L	5	15	BDL
17	Cobalt, mg/L	--	--	BDL
18	Arsenic, mg/L	--	--	BDL

- q) Abandoned quarry used for dumping of rejects generated from MSW processing Plant was capped (avg. 4-8 Meters) using native soil and C&D waste in the year 2021. Greenery is being developed over this capped site.
- r) The analysis reports reveals that the Bore well water located within the MSW processing plant is confirming to the BIS Drinking Water Specifications i.e., IS-

10500-2012, whereas analysis report reveals that leachate has very high concentration of BOD, COD, TDS, phenol, Ammoniacal Nitrogen, TKN, Iron, Manganese, Lead and Zinc and required to be treated to ensure compliance to the discharge norms prescribed under the Environment (Protection) Rules, 1986 as discharge of this type of untreated leachate shall lead to contamination of surface/ground water.

Subsequent to the visit of Joint Committee on 7.11.2022, with respect to the disposal of leachate generated from 19.11.2022, the plant authorities have informed that (i) The agreement made with “M/s. Enviro Solutions” was cancelled from 19.11.2022. (ii) Avg intake of wet waste in the month of Nov-2022 is 251.7MT and Dec-2022 till date is 252.6MT which was reduced from the previous months comparatively. There has been very low rainfall during these two months. Hence, the Leachate generation is reduced and the average Leachate generated during this period of time is 10000 litres only. The leachate generated is stored in syntax tank of 30000 litres capacity present inside the plant and concrete tank of 50000L capacity. MSW Processing Unit authorities have informed that in addition to the above, generated leachate is sprayed to windrows in shed A (windrow section) and to +35mm process rejects. An agreement is made between logistic and “CET Plant Malur Pvt Ltd” in the matter of Chikkanagamangala MSW Plant, BBMP for which the proposal is in process, where the sample of 12000L was sent and another 12000L are being sent for treatment on trial basis.

#### **5.0 Visit to M/s. Enviro Solution- CSTP located at Sy No. 28/1, Chikkahosahalli Village, Kasaba Hobli, Anekal Taluk, Bengaluru (CSTP):**

The Joint Committee visited M/s. Enviro Solution- Common Sewage Treatment Plant to ascertain the capability of CSTP for treating the leachate. M/s. Enviro Solution- CSTP has obtained Combined consent under The Water (Prevention and Control of Pollution) Act 1974 and The Air (Prevention & Control of Pollution) Act, 1981 from the KSPCB and same is valid for the period up to 30.09.2030 for operating 90 KLD Common Sewage Treatment Plant with the major conditions that (i) CFO is issued as per information provided by P/A & I/R and recommendation of RO. For any false information/violations, CFO will be withdrawn without intimation, and (ii) The treated effluent shall conform to the following effluent standards as stipulated below:

Sl No	Parameters	Land disposal
1	Total Suspended Solids, mg/l, max	100
2	Total Dissolved Solids (inorganic), mg/l, max	2100
3	pH value	5-5 to 9-0
4	BOD (3 days at 27° C), mg/l, max	30
5	Sodium Absorption Ratio	26
6	Ammonical Nitrogen, mg/l	50
7	Oil and Grease, mg/l, max	10
8	COD, mg/l, max	250

- (iii) The treated sewage shall be completely used on land for agriculture & there shall not be any discharge outside at any point of time. (iv) There shall not be any public complaints against operation of CSTP by the surrounding people/village.

The CSTP authorities informed that they have made an agreement with M/s Sri. Balaji Enterprises located at No. 265, 1<sup>st</sup> B Main Road, 8<sup>th</sup> Block, Koramangala Bangalore-560095 for transporting the leachate from BBMP, MSW processing plant to the CSTP; however, the agreement made with the M/s Sri. Balaji Enterprises was cancelled on 19.11.2022. A Copy of the letter dated 25.11.2022 sent by M/s. Enviro Solutions addressed to the Environmental Officer, KSPCB, Regional Office, Anekal is annexed as **Annexure-9**.

**The photographs taken during the visit is enclosed as Annexure- 10**

Main observations made by the Joint Committee during the visit:-

- (i) The CSTP was under operation (aeration tank) and observed that there is no effluent in the raw sewage receiving tank and there is no effluent in the final treated sewage collection tank hence sample was not collected. However, the general observations reveal that the CSTP is not operated regularly, scientifically and systematically as r, there is no sludge observed in sludge storage tank.
- (ii) The CSTP consists of Bar Screen, Collection cum Equalization, Aeration tankSettling tank followed by Pressure Sand filter, Activated Carbon filter and finally chlorination and Treated water storage sump.
- (iii) The CSTP provided only a temporary pipe connection directly from transportation vehicle to the inlet of collection cum EqualizationStorage Tank.
- (iv) The CSTP has not provided with any tanks for receiving/collection of leachate/effluents before feeding to the CSTP. Also, flow meter is not provided at inlet of the CSTP to assess total inflow to the CSTP. The flow meter provided of the outlet of the CSTP was not in operation during the visit.
- (v) The CSTP is meant only for the treatment of sewage. CSTP is not capable for treating the leachate generating from MSW plant due to the higher pollution load, as evident from the results.
- (vi) There is no adequate land available for application of treated sewage on land for irrigation within the CSTP premises.

(vii) Transportation vehicle used for collection of sewage or leachate is not fitted with GPS and also no flow meter fitted with the vehicle to know total sewage or wastewater collected till date.

(viii) The authorities produced a register wherein entries entered in the name of Sri. Balaji Enterprises and type of water received as non-treated. The details of effluent received from Sri. Balaji Enterprises as mentioned in the register maintained at the CSTP is enclosed as **Annexure – 11.Extract of the register maintained at CSTP is enclosed as Annexure- 12**

#### 6.0 Visit to 50 MLD BWSSB STP Situated at Sy No. 162, Kadubeesanahalli, ORR, Bengaluru- 560037:

The Joint Committee visited 50 MLD, BWSSB STP to ascertain the facts regarding leachate treatment from the MSW Processing Unit. As per information provided by BWSSB 50 MLD STP, has obtained consent under the Water (Prevention and Control of Pollution) Act, 1974 from the KSPCB and same was expired on 30.06.2021.

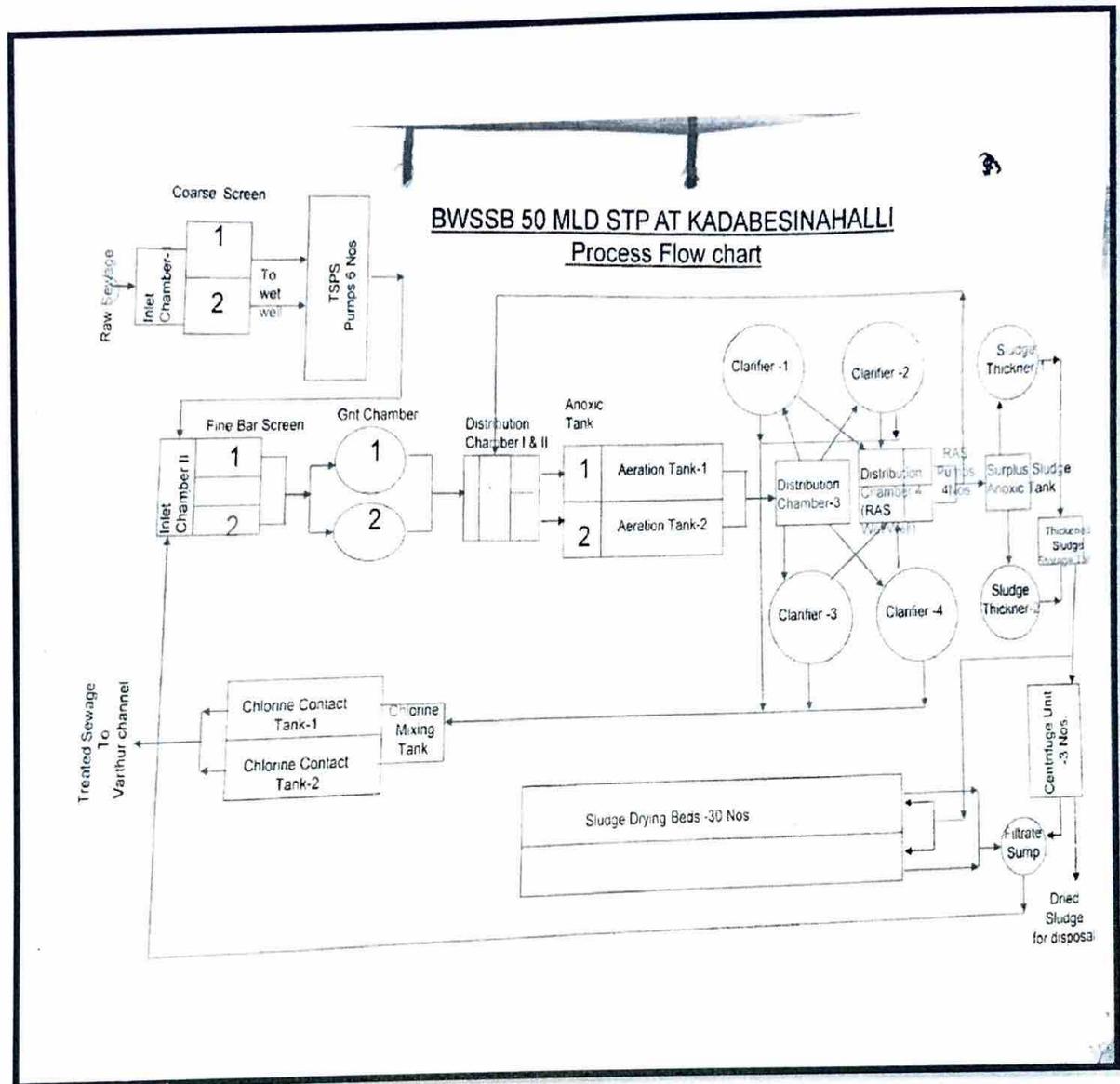
The consent was issued with a conditions to treat the sewage to the following standards utilize the treated effluent on land for irrigation are for urban use, as detailed in the table below:

SI No	Parameters	Parameters limit (Standards for new STP Design after notification date by CPCB)
1	pH value	6-5 to 9-0
2	BOD (3days at 27° C), mg/l, max	Not more than 10
3	COD, mg/l, max	Not more than 50
4	Total Suspended solids, mg/l, max	Not more than 20
5	Ammonical Nitrogen, mg/l	Not more than 5
6	Total Nitrogen (mg/l)	Not more than 10
7	Fecal Coliform (MPN/100ml)	Less than 100

Further, a condition is also stipulated that BWSSB should stop accepting the untreated sewage from industries, commercial buildings and apartments through tankers from September- 2017.

The treatment plant is designed based on conventional ASB technology with surface aerators. The STP consists of unit operations comprising (i) Coarse Screen (for sewage) (ii) Fine screen (For water from channel), (iii) Grit chambers- 1 & 2, (iv) Distribution Chambers- 1 & 2, (v) Anoxic Tanks- 1 & 2, (vi) Aeration Tanks- 1 & 2, (viii) Clarifier- 1,2,3,4, (ix) Chlorine Contact Tanks- 1 & 2 and (x) Sludge thickener and sludge drying beds- 31 no's.

The STP process flow diagram is as below:



Main observations made by the Joint Committee during the inspection: -

As on date, BWSSB authorities have informed that at present BWSSB is not having valid MOU/agreement with MSW plant regarding the treatment of leachate generated from the MSW plant.

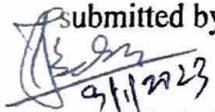
The authorities have submitted a letter dated 07.12.2022 to Regional Officer, Sarjapura stating that about 1590.357 KL of leachate was received from the MSW plant during the period 18.07.2020 to 27.10.2021 (Copy enclosed as Annexure-13), against generated leachate quantity of 8849.13 KL, which indicates certainly that the MSW Processing Unit has not disposed the entire quantity of generated leachate in an environmentally sound manner, violating the Consent conditions.

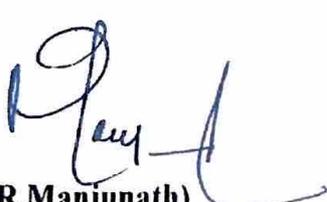
## 7.0 Conclusions & Recommendations - Remedial Measures

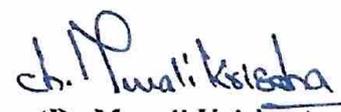
- I. It is evident from the observations and records that there are no provisions for treating the leachate generated from the MSW Plant operated by BBMP presently. The agreement made with M/s. Enviro Solutions, CSTP and Sri. Balaji Enterprises, who is a third-party private agency transporting the leachate has been cancelled from 20.11.2022 onwards abruptly.
- II. It is also evident that the CSTP is not having adequate capability/facility for storage of such leachate generated from MSW Plant specially during monsoon. There is a need to enhance the proposed leachate storage and treatment capacity atleast upto 75 KLD to ensure treatment of generated leachate specially during monsoon.
- III. EC is a prerequisite as per schedule 7(i) of EIA Notification 2006 for operation of Common Municipal Solid Waste Management Facilities. Validity of EC obtained from SEIAA by MSW Processing Plant was up to Five years from the commencement of operation. The project authorities have not shared Half Yearly Compliance Reports (HYCR's) with the Regional Office of the MoEF&CC till date.
- IV. MSW Processing plant should obtain amended consent to operate under the Water Act, 1974 for treatment and disposal of generated leachate up to maximum quantity of 75 KLD (monsoon) through its own Leachate Treatment Plant (LTP)(capacity of 75 KLD) or through CETP authorized by KSPCB till completion of LTP with its premises.
- V. The provisions made by the MSW plant authorities to store huge quantity of leachate generated from processing plant is inadequate (Leachate storage capacity should be enhanced up to max 100 KLD) to store leachate especially during monsoon. Improper discharge of generated leachate cannot be ruled out as there are no provisions for its transport and treatment with effect from 21.11.2022 and they have not provided any information regarding scientific handling, treatment and disposal of the leachate in the absence of any agreement with the BWSSB STP.

*In view of the said violations, it is recommended to levy Environmental Compensation from the occupier of the MSW processing plant, as per guidelines issued by CPCB.*

- VI. Direction shall be issued to the MSW processing plant authorities to complete in-house leachate treatment plant with adequate capacity within 6 months and to ensure that till such time the leachate shall be treated in any one of the CETPs available near to the MSW Plant. after ensuring that adequate capacity and dilution of the leachate are available. In any case, leachate shall not be transported to private ETPs/CSTPs without having adequate capabilities for handling such effluent. Prior permission shall be obtained from the KSPCB for any such alternate arrangements and amendment in the "Consent to Operate" shall be obtained. E-manifest system should be adopted for offloading of leachate to CETP.
- VII. Till the completion of adequate capacity of LTP, all vehicles carrying leachate should be fitted with GPS and exact quantity of leachate generation and disposed in a scientific manner needs to be maintained through digital/ electronic logbooks.
- VIII. Digital piezometers shall be installed all around the MSW Treatment facility to ascertain that groundwater is not contaminated from time to time. Analysis reports may be shared with KSPCB at least twice in a year (Pre and post monsoon).
- IX. Adequate greenbelt and plantation should be developed with native and indigenous plant species all around the facility.
- X. Mist spray/ stationary water sprinklers should be installed all around the processing area to suppress dust emission and wheel washing facility to be arranged for vehicles. Also, adequate measures be taken to avoid odor nuisance to the public living in the vicinity of MSW Processing Plant.
- XI. The arrangement made for discharging the effluent into the nallah, by means of large hole made in the concrete slab seen above the nalla should be closed with immediate effect and no leachate shall be discharged outside the designated treatment facility in unscientific manner.
- XII. MSW Processing Authorities shall be directed to obtain Public Liability Insurance and a corpus amount may be kept ready for addressing any eventuality.
- XIII. MSW Facility management may be directed to submit month-wise data and analysis reports to KSPCB, MoEF&CC and CPCB to ascertain how much leachate is generated and how much is being treated and disposed of complying to the discharge norms.
- XIV. The authorities shall overcome all the lacunas which were observed during inspection in a time bound manner, within three months and an action plan in this regard shall be submitted by BBMP.

  
(J. Chandra Babu)  
Regional; Director, CPCB

  
(C.R. Manjunath)  
RO, KSPCB, Sarjapura

  
(Dr. Murali Krishna)  
Additional Director, MoEFCC

Item No. 04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 608/2022

In re : News item published in Bangalore Mirror dated 18.08.2022 titled  
**"Nightmare sewage plant chokes nearby residents"**

Date of hearing: 20.09.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER**

Respondent(s): Mr. Venkatesh Murthy, CEO (Plants) with Mr. Brijender Chahar,  
Senior Advocate and Mr. Kashi Vishweshwar, Advocate for BBMP  
Mr. Mukesh Kumar, Advocate for KSPCB

**ORDER**

1. Proceedings have been initiated based on the captioned news item after advance notice dated 22.08.2022 to Bruhat Bengaluru Mahanagara Palike (BBMP) and Karnataka State PCB for their response.

2. Response filed by the BBMP is that the plant in question was established in November, 2015. Closed sheds have been constructed to prevent leakage or underground percolation. The news item does not correctly depict the factual position. Leakage reported is accidental due to rain overflow outside the plant. BBMP has taken steps to control odour and for fly management. Meeting was held with the villagers and their grievance redressed. Work order has been allotted for construction of leachate plant inside the plant premises which is likely to be completed in six months.

02

3. We have heard learned Counsel for the State PCB and BBMP. We find it difficult to accept the stand of the BBMP that there is no leakage from the sewage plant in question. The fact that work order has now been issued for construction of leachate plant itself shows that currently leachate is not properly treated. There are contradictions in the explanation about current handling of the leachate. It is stated that 300 TPD wet waste is being received for processing in the plant, wherein about 80% is leachate. Consent for the plant mentions only 20KLD capacity subject to the condition that no more waste is to be generated and the same is to be collected in the premises and disposed of through STP of Bangalore Water Supply and Sewerage Board (BWSSB). It is explained that though earlier leachate was being disposed through BWSSB but now there is some private arrangement which is against consent terms. There is nothing to show what such arrangement is and whether it meets the environmental norms. The State PCB is also unable to provide any assistance in this regard.

4. In view of unsatisfactory state of affairs depicted above, we direct a joint Committee of Regional Director, CPCB, Regional officer, MoEF&CC and State PCB to look into the matter and take remedial action in accordance with law. State PCB will be the nodal agency for compliance. The Committee may meet within one month, take stock of the factual situation and prepare an action plan to remedy the situation for which BBMP will bear the cost. An action taken report be filed within two months with the Registrar General of this Tribunal by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may mention the extent of violations found and steps taken for remedying the same. If necessary, the Registrar General may place the matter for further consideration before the Tribunal.

Subject to above, the Application is disposed of.

A copy of this order be forwarded to CPCB, MoEF&CC, State PCB and BBMP by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Prof. A. Senthil Vel, EM

September 20, 2022  
Original Application No. 608/2022  
AB



## State Level Environment Impact Assessment Authority-Karnataka

(Constituted by MoEF, Government of India, under section 3(3) of E(P) Act, 1986)

No. SEIAA 9 IND 2014

Date: 07-08-2015

To

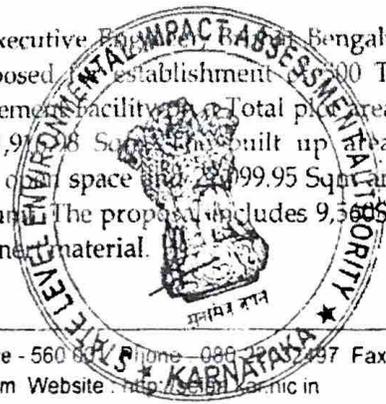
The Executive Engineer,  
Project Division, Bommanahalli, BBMP  
Bommanahalli Zonal Office, Bommanahalli  
Begur Main Road  
Bengaluru- 560 068

Sir,

Sub: Establishment of Common Municipal Solid Waste Management Facility (CMSWMF) Project at Survey No.31 of Chikknagamangala Village, Sarjapur Hobli, Anekal Taluk, Bangalore Rural District by Bruhat Bengaluru Mahanagara Palike (B.B.M.P) - Issue of Environmental Clearance- reg.  
\*\*\*\*\*

This has reference to your application received on 31<sup>st</sup> October 2014 addressed to SEIAA, Karnataka and subsequent letters addressed to SEIAA/SEAC Karnataka furnishing further information/seeking prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per the prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form 1, Pre-feasibility Report, EIA Report and the additional clarifications furnished in response to the observations of the SEAC, Karnataka. SEAC has recommended for issue of Environmental Clearance in its meetings held on 24<sup>th</sup> July 2015.

2. It is, inter-alia, noted that The Executive Engineer, Bengaluru Mahanagara Palike (BBMP), have proposed establishment of 300 TPD Common Municipal Solid Waste Management Facility. Total plot area of 61,916.98 Sqm (15.3 Acres). Out of 61,916.98 Sqm built up area is 21,685.43Sqm, 18,130.96 Sqm areas is for open space and 21,099.95 Sqm areas is for Green belt along with land filling unit. The proposal includes 9,360sqm sanitary land fill area for disposal of the inert material.



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3. Total water requirement for this project is 48.8 KLD will be met from Bore wells & Recycled water. The waste water including Leachate is 34.6KLD. The Leachate will be treated and reused in the project. Total power requirement of 1000 kW and will be sourced from BFSCOM and D.G. Set of 1 No X 525 KVA as an alternate power supply source as proposed for both the site. The Total project cost is Rs.29.13 Crores.

4. The project proposal has been considered by SEAC on 12<sup>th</sup> November 2014 and ToRs were issued vide letter dated 1<sup>st</sup> December 2014 for conducting combined Environment Impact Assessment Study. The combined EIA has been conducted by M/s. AECOM India Pvt. Ltd, DLF Cyber City, Gurgaon - 120 022, India who are accredited from NABET vide No. NABET/ EIA/ SA076/ 237. The public hearing for the combined proposal was held on 9<sup>th</sup> July 2015.

5. Based on the information submitted by you and the presentation made by Environmental consultant, M/s. AECOM India Pvt. Ltd, DLF Cyber City, Gurgaon -120 022, India. The State Level Expert Appraisal Committee (SEAC) examined the proposal during the meeting held on 24<sup>th</sup> July 2015 and has recommended for issue of Environmental Clearance for the combined proposal.

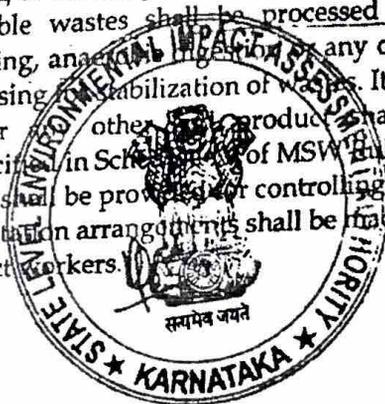
6. The State Environmental Impact Assessment Authority (SEIAA) Karnataka has considered the project proposed in its meeting held on 25<sup>th</sup> July 2015 and after due consideration of the combined relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations and the appraisal and recommendation of the SEAC, have accorded environmental clearance as per the provisions of Environmental Impact Assessment Notification-2006 and its subsequent amendments, subject to strict compliance of the following terms and conditions.

**Part A- SPECIFIC CONDITIONS**

1. Project Authorities shall ensure transportation, segregation and composting is done in accordance with the Municipal Solid Wastes (Management and Handling) Rules 2000.
2. The entire project area shall be properly protected with wall of 3meter height + 2 meter barbed wire fencing.
3. Final disposal measures - municipal solid waste should prevent contamination of ground water, surface water and air quality.
4. Facility for land filling should be designed with protective measures against pollution of ground water, surface water and air fugitive dust, wind-blown litter, bad odour, fire hazard.



- menace, pests or rodents, greenhouse gas emissions, slope instability and erosion.
5. Proper mechanism should be adopted for extraction of leachate and treatment of the same as committed.
  6. Transportation of MSW from place to place hygienically through specially designed transport system so as to prevent foul odour, littering, unsightly conditions and accessibility to vectors and shall be in accordance with IRC guidelines.
  7. The designated facility shall handle a maximum of 500 TPD as designed and approved.
  8. Bio-medical waste and industrial wastes shall not be allowed with MSW.
  9. Wastes from slaughter houses, meat and fish markets, fruits and vegetable markets, which are biodegradable in nature shall be separately managed with efforts to make use of such wastes;
  10. Collected waste from residential and other areas shall be transferred to community bin by hand driven containerised carts or other small vehicles;
  11. Horticultural, woody materials and construction and demolition (C&D) wastes or debris shall be separately collected and disposed off following proper norms. Similarly, wastes generated at dairies shall be regulated in accordance with the State laws; .
  12. Garbage, plastics, dry leaves shall not be burnt;
  13. Stray animals shall not be allowed to move around waste storage facilities.
  14. Manual handling of waste shall be prohibited. If unavoidable due to constraints, manual handling shall be carried out under proper precaution with due care for safety of workers.
  15. Vehicles used for transportation of wastes shall be covered. Waste should not be visible to public, nor exposed to open environment preventing their scattering. The following criteria shall be met, namely:-
    - i. The storage facilities set up by BBMP shall be daily attended for clearing of wastes. The bins or containers wherever placed shall be cleaned before they start overflowing;
    - ii. Transportation vehicles shall be so designed that multiple handling of wastes, prior to final disposal, is avoided.
  16. The biodegradable wastes shall be processed by composting, vermin-composting, anaerobic digestion or any other appropriate biological processing for stabilization of wastes. It shall be ensured that compost or other products shall comply with standards as specified in Schedule of MSW Rules.
  17. Water sprinklers shall be provided for controlling fugitive dust.
  18. First aid and sanitation arrangements shall be made for the drivers and other contract workers.



- 4  
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19. Regular online monitoring of the ambient air quality and water quality shall be carried out in monitoring stations and frequency of monitoring shall be decided in consultation with the State Pollution Control Board. Periodic reports shall be submitted to the SEIAA Karnataka, Department of Ecology and Environment, Government of Karnataka, Bangalore/ KSPCB.
  20. Green belt shall be developed in at least 33% of the total project area as committed with suitable species of the plants as per the CPCB guidelines. Planting aromatic and flowering climbers to cover the compound shall be undertake further 4 to 6 rows of bamboo mixed with aromatic trees. Grafted 'Kenda Sampige' shall get priority.
  21. The result of online monitoring shall be displayed in the project site in such a way that it is predominantly visible to the general public.
  22. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
  23. The personal employed in the facility shall be screened regularly for known infectious diseases and disorders on half yearly basis.
  24. The personal employed in the facility shall be screened regularly for known infectious diseases and disorders on half yearly basis.
  25. The project Authority shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
  26. The project Authority shall take measures for control of rodents and bird menace
  27. A Hydrologist is appointed for monitoring and investigating the water quality around the project site within a radius of 2Km on regular basis.
  28. The project Authority shall take effective measuring to address concern expressed by the public in the public hearing with regard to odour menace, dog menace, bird menace, spillage, ground water pollution etc., as committed in EIA report.
  29. Establish mechanism for periodical (monthly) monitoring of Bio aerosols in and around the project site to assess the bacterial, Fungal and other biological load emanating from the facility.
  30. Vehicles used for transportation of the municipal solid waste shall be properly cleaned and sanitized after every load is unloaded at the site. No un-cleaned vehicle shall be allowed to ply on the roads of the city.
  31. The project Authority shall establish odour control system comprising of Air ventilation system and odour removal system. Bio filters shall also be provided for odour control area such as waste reception pit, pre-sorting area, windrow composting beds and curing sheds and screening & packing.
  32. The project Authority shall have a mechanism to segregate plastic waste and arrange for appropriate recycling.



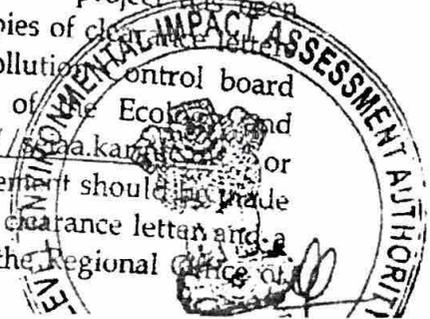
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33. The project Authority shall establish required avoiding hazards arising out of methane.
  34. There shall be a scheme for the third party stage inspection of the landfill site
  35. The project Authority shall identify new land fill site at the earliest as the proposed landfill the area is expected to cater the requirement of only four years.
  36. The abandoned quarry identified for land fill within the site area shall be used only for inert material. This shall be constructed in accordance with CPCB guidelines with Geo-synthetic lining (including clay lining) of specified thickness along with cement grouting to fill the cleaves.
  37. All the required mitigation measures shall be employed to avoid hazards arising out of land fill site.
  38. The proponent shall be use the alternative road instead of road passing through Chikkanagamangala village.

**B. GENERAL CONDITIONS:**

1. The project authorities shall strictly adhere to the stipulations made by the Karnataka State Pollution Control Board.
2. No further expansion or modifications in the plant shall be carried out without prior approval of the SEIAA/Ministry of Environment and Forests as the case may be. In case of deviations or alterations in the project proposal from those submitted to this Authority for clearance, a fresh reference shall be made to the Authority to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
3. The project authorities shall strictly comply the Municipal Solid Wastes (Management & Handling) Rules 2000.
4. The project proponent shall also comply with all the environmental protection measures and safeguards as per the information provided.
5. A separate environment management cell with qualified staff shall be set up for implementation of stipulated environmental safeguards.
6. Separate funds shall be allocated for implementation of environmental protection measures along with item-wise break-up. These cost shall be included as part of project cost earmarked for the environment protection measures. shall not be diverted for other purposes and year-wise expenditure shall be reported to the Ministry.
7. The environmental clearance accorded shall be valid for a period of 5 years to start of the project.
8. In case of any deviation or alteration in the project proposed from that submitted to SEIAA, Karnataka for clearance, a fresh



- reference shall be made to the SEIAA, Karnataka to assess the adequacy of the condition (S) imposed and to incorporate additional environmental protection measures required, if any.
9. The implementation of the project vis-à-vis environmental action plans shall be monitored by MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore. A six monthly compliance status report shall be submitted to monitoring agencies.
  10. The project authorities shall inform the MoEF Regional Office at Bangalore / KSPCB/ CPCB/ and the Department of Environment & Ecology, Government of Karnataka, Bangalore, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
  11. The SEIAA, Karnataka reserves the right to stipulate additional conditions, if found necessary.
  12. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Municipal Solid Wastes (Management and Handling) Rules, 2000 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
  13. Officials from the Department of Environment and Ecology, Government of Karnataka, Bangalore/ Regional Office of MoEF, Bangalore, KSPCB who would be monitoring the implementation of Environmental safeguards should be given full cooperation, facilities and documents/ data by the project proponents during their inspection. A complete set of all the documents submitted to SEIAA should be forwarded to the CCF, Regional Office of MoEF, Bangalore/ Department of Environment and Ecology, Government of Karnataka, Bangalore and KSPCB.
  14. The Authority reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environment (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
  15. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental Clearance and copies of clearance letter are available with the Karnataka State Pollution Control board and may also be seen on the website of the Ecology and Environment Department at <http://seiaa.karnataka.gov.in> or <http://seiaa.karnataka.gov.in> The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of



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MOEF at Bangalore/ Department of Ecology and Environment,  
Government of Karnataka, Bangalore.

16. These stipulations would be enforced among others under the provisions of water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
17. The SEIAA Karnataka may ~~rescind~~ <sup>revoke</sup> or suspend the clearance, if implementation of any of the above conditions is not satisfactory.



Yours faithfully,

*Ramachandra*  
(RAMACHANDRA) *7/15/14*  
Member Secretary,  
SEIAA - Karnataka.

Copy to:

- 1) The Secretary, Ministry of Environment & Forests, Government of India, Paryavaran Bhavan, CGO Complex, Lodi Road, New Delhi-110003.
- 2) The Member Secretary, Karnataka State Pollution Control Board, Bangalore.
- 3) The APCCF, Regional Office, Ministry of Environment & Forests (SZ), Kendriya Sadan, IV Floor, E & F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
- 4) Guard File.



**Consent to Operate  
(CFO-Air, Water)**

Consent No. AW-331040  
Valid upto: 30/06/2023

Industry Colour: RED Industry Scale: LARGE

Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

**ANNEXURE = 03**

(This document contains 5 pages including annexure & excluding additional conditions)

Combined Consent Order No. AW-331040 PCB ID: 103862 Date: 27/04/2022

**Combined consent for discharge of effluents under the Water (Prevention and Control of Pollution) Act, 1974 and emission under the Air (Prevention and Control of Pollution) Act, 1981**

- Ref: 1. Application filed by the applicant/organization on 04/12/2021
2. Inspection of the Industry/organization/by RO, on 04/12/2021
3. Proceedings of the ECM dated 24/02/2022, held on 16/02/2022

Consent is hereby granted to the Occupier under Section 25(4) of the Water (Prevention & Control of Pollution) Act, 1974 (herein referred to as the Water Act) & Section 21 of Air (Prevention & Control of Pollution) Act, 1981, (herein referred to as the Air Act) and the Rules and Orders made there under and authorized the Occupier to operate /carryout industry/activity & to make discharge of the effluents & emissions conforming to the stipulated standards from the premises mentioned below and subject to the terms and conditions as detailed in the Schedule Annexed to this order.

**Location:**

Name of the Industry: Chikkanagamangala Msw Plant Bbmp  
 Address: Survey No 31, Chikkanagamangala Village, Anekal Taluk  
 Industrial Area: Not In I.A, Chikkangamangala Village,  
 Taluk: Anekal-Sarjapura Hobli, District: Bangalore Urban

**CONDITIONS:**

**a) Discharge of effluents under the Water Act:**

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2.000	1.500	Shall be discharged into Septic tank and Soak pit
2	Others .....	0.000	20.000	leachate generated from the processing plant shall be collected in the premises and shall be dispose off through STP of BWSSB for treatment

**b) Discharge of Air emissions under the Air Act from the following stacks etc.**

<b>Sl. No.</b>	<b>Description of chimney/outlet</b>	<b>Limits specified refer schedule</b>
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The details of Sources, control equipments and its specification, type of fuel, constituents to be controlled in emissions etc. are detailed in Annexure-II.

The consent for operation is granted considering the following activities/Products;

Sr	Product Name	Applied Qty/Month	Unit
1	municipal solid waste (msw) processing plant of capacity 500 tpd in an area of 5.46 acres	1.0000	TON

**This consent is valid for the period from 01/07/2021 to 30/06/2023**

To,  
 Chikkanagamangala Msw Plant Bbmp  
 Sarjapur Hobli, Bengaluru,  
 Karnataka

**COPY TO:**

- The Environmental Officer, KSPCB, Regional Office Bangalore Sarjapura for information and necessary action.
- Master Register.
  - Case file.

Consent Fee paid : Rs. 1101678
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(This document contains 5 pages including annexure & excluding additional conditions)

### SCHEDULE

#### TERMS AND CONDITIONS

##### A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

##### B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

##### C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

##### D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.



Consent No. AW-331040  
Valid upto: 30/06/2023

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

### SCHEDULE

#### TERMS AND CONDITIONS

##### A. TREATMENT AND DISPOSAL OF EFFLUENTS UNDER THE WATER ACT.

1. The discharge from the premises of the occupier shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act/Rules made there under.
- 2(a). The sewage/domestic effluent shall be treated in septic tank and with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be as per IS 2470 Part-I & Part-II.
- 2(b). The treated sewage effluent discharged shall conform to the standards specified in Annexure-I.
- 3(a). The trade effluent generated in the industry shall be treated in the ETP and treated effluent shall conform to the standards stipulated by the Board in Annexure-I
- 3(b). The trade effluent shall be handed over to CETP and maintain logbook of effluent generated & sent every day.
4. The applicant shall install flow measuring/recording devices to record the discharge quantity and maintain the record.
5. The applicant shall not change or alter either the quality or the quantity or the place of discharge or temperature or the point of discharge without the previous consent/ permission of the Board.
6. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises. Storm water shall not be allowed to mix with the effluents on the upstream of the terminal manhole where the flow measuring devices are installed.
7. The daily quantity of domestic effluent and trade effluent from the industry shall not exceed the limits as indicated in this consent order:
8. The applicant shall discharge the effluents only to the place mentioned in the Consent order and discharge of treated/untreated outside the premises is not permitted.

##### B. EMISSIONS:

1. The discharge of emissions from the premises of the applicant shall pass through the air pollution control equipment and discharged through stacks/chimneys mentioned in **Annexure-II** where from the Board shall be free to collect the samples at any time in accordance with the provisions of the Act and Rules made there under. The tolerance limits of the constituents forming the emissions in each of the stacks shall not exceed the limits laid down in Annexure-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

##### C. MONITORING & REPORTING:

1. The applicant shall get the samples of effluents & emissions collected and get them analyzed once a month/either by in house monitoring laboratory or through EP approved laboratories for the parameters as Indicated in Annexure I & II.
2. The applicant shall maintain log books to reflect the working condition of pollution control systems and also self monitoring results and keep it open for inspection.

##### D. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall segregate solid waste from Hazardous Waste, Municipal Solid Waste and store it properly till treatment/disposal without causing pollution to the surrounding Environment.
2. The solid waste generated shall be handled & disposed by scientific method without causing eye sore to the general public and to the surrounding environment.



(This document contains 5 pages including annexure & excluding additional conditions)

**E. NOISE POLLUTION CONTROL:**

The applicant shall ensure that the ambient noise levels within its premises during construction and during operational period shall not exceed w.r.t Area/Zone as per Noise Pollution (Regulation and Control) Rules, 2000 as mentioned below:-

- a) In Industrial Area 75 dB(A) Leq during day time and 70 dB(A) Leq during night time.
- b) In Commercial Area 65 dB(A) Leq during day time and 55 dB(A) Leq during night time.
- c) In Residential Area 55 dB(A) Leq during day time and 45 dB(A) Leq during night time.
- d) In Silence Zone 50 dB(A) Leq during day time and 40 dB(A) Leq during night time.

Note: - \* Day time shall mean 6 am to 10 pm and Night time shall mean 10 pm to 6 am.

- \* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.
- \* A "decibel" is a unit in which noise is measured.
- \* "A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.
- \* Leq: It is an energy mean of the noise level over a specified period.

**F. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) Rules 2016:**

The applicant shall comply with the provisions of the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016.

**G. GENERAL CONDITIONS:**

1. The applicant shall not allow the discharge from the other premises to mix with the discharge from his premises.
2. The applicant shall promptly comply with all orders and instructions issued by the Board from time to time or any other officers of the Board duly authorized in this behalf.
3. The applicant shall set-up Environmental Cell comprising of qualified and competent personnel for complying with the conditions specified.
4. The Board reserves the right to review, impose additional conditions, revoke, change or alter terms and conditions of this consent.
5. The applicant shall forthwith keep the Board informed of any accidental discharge of emissions/effluents into the atmosphere in excess of the standards laid down by the Board. The applicant shall also take corrective steps to mitigate the impact.
6. The applicant shall provide alternate power supply sufficient to operate all Pollution control equipments.
7. The entire premises shall always be kept clean. The effluent holding area, inspection chambers, outlets, flow measuring points should be made easily approachable.
8. The applicant shall display the consent granted in a prominent place for perusal of the inspecting officers of the Board.
9. The applicant his heirs, legal representatives or assignee shall have no claims what so ever to the continuation or renewal of this consent after expiry of the validity of consent.



Consent of Operation  
(CFO-Air, Water)

Consent No. AW-331040  
Valid upto: 30/06/2023

Karnataka State Pollution Control Board  
Parisara Bhavana, No.49, Church  
Street, Bengaluru-560001  
Tele : 080-25589112/3, 25581383  
Fax:080-25586321  
email id: ho@kspcb.gov.in

Industry Colour: RED Industry Scale: LARGE

(This document contains 5 pages including annexure & excluding additional conditions)

10. The applicant shall make an application for consent for subsequent period at least 45 days before expiry of this consent.
11. The applicant shall develop and maintain adequate green belt all around the periphery.
12. The applicant shall provide rain water harvesting system and shall provide proper storm water management system.
13. This consent is issued without prejudice to any Court Cases pending in any Hon'ble Court
14. The applicant shall furnish the Environmental statement for every financial year ending with 31st March in Form-V as per Environment (Protection) Rules, 1986. The statement shall be furnished before the end of September.
15. The applicant shall display flow diagram of the pollution control system near the pollution control system/s.

**NOTE:**

The Conditions A[2a] and Annexure II in page mentioned in the schedule are not applicable.

**Additional Conditions:**

1. The applicant has to submit the quarterly progress report on the action taken. 2) Green Belt development around the project site with 3 rows to be developed. 3) Half yearly consent conditions compliance (HYCCC) report to be submitted viz., April- September to be submitted in Dec, Oct- March to be submitted in June. 4) Also refer attached Annexures for standards.

Chi m.N o.	Chimne y attached to	Capacity/ KVA Rating	Minimum chimney height to be provided above ground level (in Mts)	Constituents to be controlled in the emission	Tolerance limits mg/NM3	Fuel	Air pollution Control equipment to be installed, in addition to chimney height as per col.(4)	Date of which air pollution control equipments shall be provided to achieve the stipulated tolerance limits and chimney heights conforming to stipulated heights.
1	D.G. Sets	250 KVA		3 PM(mg/NM3), SO2 (PPM), NOx(PPM)	0,0,0	DIE	AEC	Before commissioning.
2	D.G. Sets	250 KVA		3 PM(mg/NM3), SO2 (PPM), NOx(PPM)	0,0,0	DIE	AEC	Before commissioning.

Note:

AEC : Acoustic Enclosures

Note:

1. The Noise levels within the premises shall not exceed 75 dB (A) leq during day time and 70 dB(A) leq during night time respectively.
2. The DG set shall be provided with acoustic measures as per SI.No.94 in Schedule-I of Environment (Protection) Rules.
3. There shall be no smell or odour nuisance from the industry.



(This document contains 5 pages including annexure & excluding additional conditions)

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame for rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100 mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

For and on behalf of the  
Karnataka State Pollution Control Board

Signature Not Verified

Digitally signed by  
Date: 2022.04.27 11:56:42  
+05:30



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

**Karnataka State Pollution Control Board**

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ

"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No.PCB/SEO(WMC)/MSW/2020-21

1654

Date: 11 AUG 2020

**FORM-II**

**[SEE-RULE 16(1) (e)]**

**(Extension of Authorization for wet waste processing facility under Solid Waste Management Rules, 2016)**

- Ref: 1. Government Order No.: FEE 67 EPC 2003, Bangalore Dated 19/01/2004.  
2. Your application for authorization vide HD Reg.No: 167854, Dt:10.10.2019.  
3. Inspection of the Plant by Regional Officer, KSPCB, Sarjapura on 18.10.2019 and report sent to Board Office along with letter No. KSPCB/RO-SJB/MSW/2019-20 dated 24.10.2019.  
4. Proceedings of the MSW authorization Committee meeting held on 09.12.2019 at Head Office.  
5. This Office Renewal of Authorization No. PCB/SEO(WMC)/MSW/2018-19/5438, dtd: 09.01.2020.  
6. BWSSB letter addressed to Special Commissioner, BBMP vide No. 516, dtd:17.06.2020.

\*\*\*\*\*

Karnataka State Pollution Control Board after examining the proposal hereby authorizes the Joint Commissioner, Bruhat Bengaluru Mahanagara Palike, having his BBMP South Zone, 9<sup>th</sup> cross, 9<sup>th</sup> main, Jayanagar 2<sup>nd</sup> Block, Bengaluru-560011 to operate only wet waste processing of quantity 500 TPD as per Solid Waste Management Rules, 2016 at **Sy No. 31 of Chikanagamangala Village, Sarjapura Hobli, Anekal Taluk, Bengaluru Urban District - 560099** subject to the provisions of the Act & the Rules & orders made thereunder and further subject to the terms and conditions (including the standards to comply ) attached to this authorization letter in **Annexures -I, II and III** .

1. The validity of this authorization has been extended upto 30/04/2021. Prior to validity expiry, application for renewal of Authorization shall be filed.
2. The Karnataka State Pollution Control Board may, at any time change, revoke or alter any of the conditions applicable under the Authorization and shall communicate the same in writing.
3. The incoming organic waste at site shall be stored properly prior to further processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into drains leading to a leachate treatment and disposal facility.

The applicant shall take all necessary steps to effectively comply the criteria for transportation of MSW from place to place as per Government Order dt:19/01/2004 vide Ref(3).



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5. Any violations of the provisions of the Solid Waste Management Rules, 2016, will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).
6. The applicant shall submit monthly progress report to the Regional Officer, KSPCB, Sarjapura, on the quantity and quality of waste processed, extent of wards covered, segregation at source status, progress on installation of leachate treatment facility.
7. Necessary precaution shall be taken to minimize nuisance of odour, flies, rodents, bird menace and fire hazard.
8. Pre-process and Post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site. Recyclables shall be routed through appropriate vendors. The non-recyclable high calorific fractions to be segregated and sent to waste to energy or RDF production, co-processing in cement plants or to thermal power plants. Only rejects from all processes shall be sent for sanitary landfill site(s).
9. The windrow area shall be provided with impermeable base. Such a base be made of concrete or compacted clay of 50 cm thick having permeability coefficient less than  $10^{-7}$  cm/sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off.
10. Ambient air quality monitoring shall be regularly carried out. Odour nuisance at down wind direction on the boundary of processing plant shall also be checked regularly.
11. Leachate treatment facility shall be established and commissioned within 30.04.2021. Till such time the leachate shall be stored in impervious tanks so as not to cause any seepage or discharge outside the premises. Leachate may be taken to BWSSB STP's at Mylasandra and Kadabeesanahalli for treatment as per the BWSSB letter No. 516 dtd: 17.06.2020. A manifest system shall be maintained regarding storage, transportation and treatment of leachate to BWSSB STP's. A copy of the manifesto shall be submitted the RO- Sarjapur every 03 months.
12. The end product compost shall meet the standards prescribed under Fertilizer Control Order notified from time to time.
13. The authorities shall provide ground water quality monitoring wells within 50 meters of the periphery of the site as per Solid Waste Management Rules, 2016 & submit monitoring reports regularly.
14. The authorities shall submit analysis report of ambient air quality, groundwater quality, leachate quality & compost quality.
15. The applicant shall take immediate steps to install leachate treatment facility and submit photographs to the Regional Officer, Sarjapura.
16. This Authorization is issued without any prejudice of the any Court case pending or Hon'ble Supreme Court/NGT directions in this regard.

Encl : Annexures I, II & III

For & on Behalf of  
Karnataka State Pollution Control Board

Sd/-  
MEMBER SECRETARY

To,  
The Joint Commissioner,  
BBMP South Zone  
9<sup>th</sup> cross, 9<sup>th</sup> main, Jayanagar 2<sup>nd</sup> Block  
Bengaluru-560011

Copy to:

1. RSEO, KSPCB, Bangalore South for information and necessary action and verify manifesto at the time of inspection.
2. Regional Officer, Sarjapura for information and necessary action and to regularly monitor the site as per Schedule I & II of Solid Waste Management Rules, 2016 & forward the report to Board Office.
3. Case file.

  
Senior Environmental Officer  
Waste Management Cell

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ANNEXURE-I

**Terms & Conditions**

1. The applicant shall take steps to segregate the waste at the source as per Solid Waste Management Rules, 2016.
2. The applicant shall provide impervious platform at the waste collection and processing points and entire processing operation shall be done in a closed system only.
3. The applicant shall construct the compound wall around the processing and landfill site to avoid illegal entries of public, animals, etc into the site.
4. The applicant shall provide Weigh Bridge at the entry point and online entry shall be made in respect of vehicle number, quantity, date and time at Board authorized processing sites/landfill sites.
5. The applicant shall install a display Board at the entrance of the processing site, the name and address of the owner of the facility, contact details, authorization number and its validity, environmental clearance number and its validity, quantity of waste processed as on end of the month.
6. The incoming waste at site shall be scientifically stored prior to the processing. To the extent possible, the waste storage area should be covered. If, such storage is done in an open area, it shall be provided with impermeable base with facility for collection of leachate and surface water run-off into lined drains leading to a leachate treatment and disposal facility.
7. The applicant shall submit the report every month on the progress made on each of the parameters prescribed in SWM Rules, under Schedule-II, viz, Collection, Segregation, Storage, transportation and scientific disposal of municipal Solid waste as per the specification indicated in the Solid Waste Management Rules, 2016.
8. The applicant shall ensure that the land filling shall be restricted to non-biodegradable, inert waste and other waste that are not suitable either for recycling or for biological processing. Land filling shall also be carried out for residues of waste processing facilities. Landfill sites shall meet the specifications as given in Schedule I of the Solid Waste Management Rules, 2016.
9. The rejects for land filling generated from the processing site shall be carried out at only Board authorized landfill sites.
10. The applicant shall submit the report every month on the progress made on each of the parameters prescribed in Solid Waste Management Rules, 2016 under Schedule-I & II viz., facilities at the site, specifications for land filling, pollution prevention, water quality monitoring, Ambient air quality monitoring, plantation at landfill site as per the specification indicated in the and Solid Waste Management Rules, 2016.
11. The applicant shall take steps to avoid bird, dog, fly menace at the project site and dispose the rejects scientifically.
12. There shall not be any illegal dumping of garbage in and around the outskirts of the city either during transportation or by any means of land filling.
13. The authorities shall ensure that, if any public complaints are received against any nuisance caused by your activity, then the same shall be attended to and completed within 48 hours & inform the public about the action taken with a copy marked to Regional Office of KSPCB, Sarjapura, for information and monitoring.
14. The applicant shall maintain buffer zone around the landfill site & maintain it as no-development zone around landfill as per Amended Guidelines for buffer zone around solid waste processing and disposal facility published by CPCB in 2019.

14. The applicant shall monitor water quality in different seasons within 50 meters of the periphery of landfill site & AAQM to ensure that the ground water & Air quality is not contaminated.
15. The applicant shall monitor water quality in different seasons within 50 meters of the periphery of landfill site to ensure that the ground water is not contaminated.
16. Usage of groundwater in and around landfill sites for any purpose (including drinking and irrigation) shall be considered only after ensuring its quality. The specifications for drinking water quality for monitoring purpose shall be as per Annexure-III.
17. Ambient air quality at the landfill site and at the vicinity shall be regularly monitored. Ambient air quality shall meet the standards prescribed by the Central Pollution Control Board for Industrial area.
18. Base line data of ground water & air quality in the area shall be collected for future reference & mark a copy to KSPCB Head Office & Regional Office.
19. Leachate collection and treatment Unit shall be provided in all the Municipal solid waste processing/landfill sites and the treated leachate shall conform to the standards as stipulated in Annexure-II. Approach road and other internal roads shall be made for the free movement of vehicles and other machineries.
20. The unit shall have separate gates for entry and exit to facilitate easy movement of vehicles and also for unloading purposes.
21. The applicant shall carryout the entire wet waste processing activity over concrete platform and in a closed shed with one side opening for movement of vehicle. In case of compost plant, the window area shall be provided with impermeable base. Such a base shall be made of concrete or compacted clay, 50 cm thick, having permeability coefficient less than  $10^{-7}$  cm /sec. The base shall be provided with 1 to 2 percent slope and circled by lined drains for collection of leachate or surface run-off.
22. Leachate shall be re-circulated in compost plant for moisture maintenance.
23. The end product compost shall meet the standards prescribed under fertilizer control order notified from time to time.
24. In order to ensure safe application of compost, the compost quality shall meet the specifications as indicated in Annexure-II.
25. In case of breakdown or maintenance of plant, waste intake shall be stopped and arrangements be worked out for diversion of waste to the nearby processing sites.
26. Pre-process and post-process rejects shall be removed from the processing facility on regular basis and shall not be allowed to pile at the site.
27. The applicant shall comply with the provisions of Schedule I & II of the Solid Waste Management Rules, 2016.
28. The applicant shall furnish annual report as per Rule 24 of Solid Waste Management Rules, 2016 to the Regional Officer of KSPCB, Sarjapura, with a copy to the Board office on or before the 30<sup>th</sup> day of June every year.

  
**MEMBER SECRETARY**

## ANNEXURE-II

A. The disposal of treated leachate shall meet the following standards

Sl. No.	Parameters	Land Disposal
1.	Suspended Solids, mg/1, max	200
2.	Dissolved solids (inorganic), mg/1, max	2100
3.	pH value, mg/1, max	5.5-9.0
4.	BOD (3 Days at 27 <sup>0</sup> C), mg/1, max	100
5.	Arsenic, mg/1, max	0.2
6.	Cyanide, mg/1, max	0.2
7.	Chloride, mg/1, max	600

B. The following specifications for compost quality shall be met with, namely:

Parameters	Organic Compost (FCO** 2009)	Phosphate Rich Organic Manure (FCO 2013)
Arsenic (mg/Kg)	10.00	10.00
Cadmium (mg/Kg)	5.00	5.00
Chromium (mg/Kg)	50.00	50.00
Copper (mg/Kg)	300.00	300.00
Lead (mg/Kg)	100.00	100.00
Mercury (mg/Kg)	0.15	0.15
Nickel (mg/Kg)	50.00	50.00
Zinc (mg/Kg)	1000.00	1000.00
C/N ratio	<20	Less than 20:1
pH	6.5-7.5	(1:5 solution) maximum 6.7
Moisture, percent by weight, maximum	15.0-25.0	25.0
Bulk density (g/cm <sup>3</sup> )	<1.0	Less than 1.6
Total Organic Carbon, per cent by weight, minimum	12.0	7.9
Total Nitrogen (as N), per cent by weight, minimum	0.8	0.4
Total Phosphate (as P <sub>2</sub> O <sub>5</sub> ) percent by weight, minimum	0.4	10.4
Total Potassium (as K <sub>2</sub> O), percent by weight, minimum	0.4	-
Colour	Dark brown to black	-
Odour	Absence of foul Odor	-
Particle size	Minimum 90% material should pass through 4.0 mm IS sieve	Minimum 90% material should pass through 4.0 mm IS sieve
Conductivity (as dsm-1), not more than	4.0	8.2

\* Compost (final product) exceeding the above stated concentration limits shall not be used for food crops. However, it may be utilized for purposes other than growing food crops.

Note: \*\*FCO: Fertilizer Control Order.

MEMBER SECRETARY

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**Annexure-III**

C. The following specifications for drinking water quality shall apply for monitoring purpose:

Sl. No.	Parameters	IS10500:2012, Edition 2.2 (2003-09) Desirable limit mg/l except for pH
1.	Arsenic	0.01
2.	Cadmium	0.01
3.	Chromium (as Cr <sup>6+</sup> )	0.05
4.	Copper	0.05
5.	Cyanide	0.05
6.	Lead	0.05
7.	Mercury	0.001
8.	Nickel	--
9.	Nitrate as NO <sub>3</sub>	45.0
10.	pH	6.5-8.5
11.	Iron	0.3
12.	Total hardness (as CaCO <sub>3</sub> )	300
13.	Chlorides	250
14.	Dissolved solids	500
15.	Phenolic compounds (as C <sub>6</sub> H <sub>5</sub> OH)	0.001
16.	Zinc	5.0
17.	Sulphate (as SO <sub>4</sub> )	200

  
**MEMBER SECRETARY**

**Minutes of the Joint Committee meeting held at MSW Processing Plant situated at Sy No.31 of Chikanagamangala Village, Sarjapura Hobli, Anekal Taluk, Bengaluru Urban District.**

- Officers present:**
1. Sri. Chandra Babu. J,  
Regional Director, CPCB, Bengaluru.
  2. Dr. Muralikrishna, Additional Director,  
MoEF & CC , Bengaluru
  3. Dr. Jagadish K Naik,  
Joint Commissioner, BBMP, South Zone, Bengaluru
  4. Sri. Venkatesh Murthy. S V, CEO  
BBMP (Plants), Bengaluru.
  5. Sri. Vivek. K, SEE,  
CPCB, Office of the Regional Director, Bengaluru
  6. Sri. C R Manjunath, Environmental Officer, KSPCB, RO,  
Sarjapura, Bengaluru.
  7. Sri. J Vishwanth, Superintendent Engineer,  
Bengaluru South, BBMP, Bengaluru.
  8. Sri. Mahanthes, EE,  
Projects – BBMP South, Bengaluru
  9. Smt. Rekha, AEE,  
BBMP South, Bengaluru.

1.	Name and Address of the processing plant	Bruhat Bengaluru Mahanagara Palike (BBMP), MSW Processing Plant situated at Sy No.31 of Chikanagamangala Village, Sarjapura Hobli, Anekal Taluk, Bengaluru Urban District
2.	Category and classification	Large- Red
3.	Activity	Processing of MSW Wet Waste of capacity 500 T/Day (Mixed waste of which 300 MT/day - wet waste capacity.
4.	Consent status	Valid up to 30.06.2023
5.	Authorization Status	Valid up to 30.04.2021

Meeting was convened at the premises of MSW Processing Plant situated at Sy No.31 of Chikanagamangala Village, Sarjapura Hobli, Anekal Taluk, Bengaluru Urban District as per the Hon'ble NGT Order OA No. 608/2022(Suo moto case registered by the Hon'ble Principal Bench) and Board office letter No. 4615 dated: 10.10.2022 to inspect the MSW processing plant and to verify the extent of violation found and steps taken for remedying the same.

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Sri. Chandra Babu. J, Regional Director, CPCB, Bengaluru, Dr. Muralikrishna, additional Director of MoEF & CC, Bengaluru were introduced to the BBMP officials who were present in the meeting. The Joint Commissioner has explained the process and the quantity of wet waste received from different wards and quantity of wet waste processed. He informed about 300 tones of wet waste is being received every day and for this purpose 68 compacting vehicle are assigned for transporting wet waste, of which about 47 vehicles are regularly transporting the wet waste.

The Regional Director has sought the information from the Joint Commissioner of the BBMP that, is there any thumb rule adopted in calculating the quantity of leachate generated against the quantity of Municipal wet waste which is being treated/processed. The joint commissioner has told that during normal season about 125 to 150 liters of leachate will be generated for processing 1 Ton of wet waste. To collect this leachate, two syntax tanks each of capacity 10000 liters are installed at one place and another 10000 liters syntax tank is installed near the compactors approach place to collect leachate generated during compacting activity. Further, the Joint Commissioner informed that during rainy season there is an increase in generation of leachate quantity of about 10 to 20 % extra than during the normal season, however he informed that they have provided additional RCC tank of capacity 20000 liters constructed below the ground level to collect the leachate.

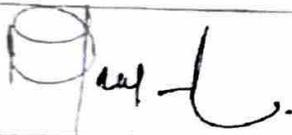
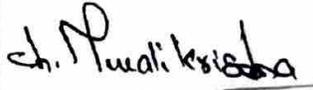
The Regional Director of CPCB and Additional Director of MoEF and CC asked The Joint Commissioner of regarding mode of treatment of leachate, method of transportation and mode of application/disposal of the leachate generated. The Joint Commissioner informed that they have not provided any in house leachate facility and leachate is being off loaded to BWSSB STP situated at Kadubisanahalli for further treatment and disposal since date of inception of the MSW plant and up to end of September- 2022.

At present the leachate is being handed over to CSTP of M/s. Enviro Solution located at Sy No. 28/1, Chikkahosahalli Village, Kasaba Hobli, Anekal Taluk, Bengaluru from 1<sup>st</sup> October-2022 to till this date and in this regard they have submitted manifest issued by CSTP and BWSSB STP authorities via VA Tech Wabag Ltd., C/o BWSSB, Sy No. 162, 50 MLD, STP Kadubisanahalli, Bengaluru and M/s. Enviro Solution. Further, Regional Director, CPCB asked the Joint Director BBMP to produce MOU executed with the above said agencies for off loading the leachate, but BBMP Commissioner failed to produce the copies of the MOU/Agreements. In this regard a decision was taken by the joint committee to visit both the STP unit of BWSSB, Kadubisanahalli and Enviro Solution of Anekal to ascertain/ensure the same.

B 25

During the meeting, the joint committee has visited/inspected the processing area and given directions to maintain the house keeping properly and all the manure has to be disposed to the formers and the log books are to be maintained pertinent to the different size of rejects generated and the mode of disposal. Committee visited /inspected the leachate treatment plant which is under construction and the BWSSB representatives informed that the treatment plant will be completed within another 4 to 5 months time. During the course of meeting the Joint committee has inspected the abandoned quarry where the rejects are dumped and provided with mud capping. Lot of fly nuisance was also observed and committee has suggested for continuous fogging in the processing area to overcome the said nuisance.

The Regional Officer of RO. Sarjapura, Bengaluru has thanked all the representatives were present in the meeting.

		
Sri. C R Manjunath EO, Regional Office Sarjapura, Bengaluru	Sri. Chandra Babu. J, Regional Director, CPCB, Bengaluru.	Dr. Muralikrishna, Additional Director, MoEF & CC , Bengaluru

Annexure- 5















ANNEXURE - 06.



सत्यमेव जयते

INDIA NON JUDICIAL

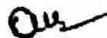
Government of Karnataka

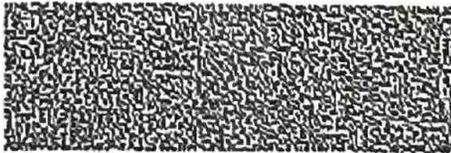
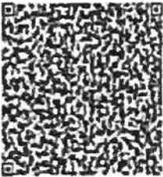
Rs. 200

e-Stamp

Certificate No. : IN-KA48042365741990U  
Certificate Issued Date : 01-Oct-2022 04:16 PM  
Account Reference : NONACC (FIY) kacrsf108/ ATTIBELE/ KA-BV  
Unique Doc. Reference : SUBIN-KAKACRSFL0805974249232556U  
Purchased by : SRI BALAJI ENTERPRISES  
Description of Document : Article 12 Bond  
Description : AGREEMENT  
Consideration Price (Rs.) : 0  
(Zero)  
First Party : SRI BALAJI ENTERPRISES  
Second Party : ENVIRO SOLUTION  
Stamp Duty Paid By : SRI BALAJI ENTERPRISES  
Stamp Duty Amount(Rs.) : 200  
(Two Hundred only).

सत्यमेव जयते

  
Authorised Signatory  
Syndicate Rythara Seva  
Sahakara Sangha(N)  
Attibele, Anekal Taluk.



Please write or type below this line

**SERVICE AGREEMENT**

This agreement made and executed at Bangalore this day 1st of August Two Thousand and Twenty Two , ( 01-08-2022 ) Between: M/s. ENVIRO SOLUTIONS, a company having its office at # Sy No 298 , 2<sup>nd</sup> floor , Shop No 9, Gopal Reddy Building , Anekal Road, Attibele, Bengaluru 562107 and having their common sewage treatment plant at Sy No 28/1,Chikkahosahalli Village, Kasaba Hobli, Anekal Taluk, Bengaluru, represented by its proprietor hereafter referred to as the "First Part" / "Operator".

For ENVIRO SOLUTION

  
Proprietor



**Statutory Alert.**

- 1 The authenticity of this Stamp certificate should be verified at [www.stampstamp.com](http://www.stampstamp.com) or using e-Stamp Mobile App of Stock Holding
- 2 Any discrepancy in the details on this Certificate and as available [www.stampstamp.com](http://www.stampstamp.com) or using e-Stamp Mobile App of Stock Holding
- 3 The onus of checking the legitimacy is on the users of the certificate
- 4 The onus of checking the legitimacy is on the users of the certificate
- 5 In case of any discrepancy please inform the Competent Authority

g) Any hidden /other (Miscellaneous Expenses) amount payable to any persons is in second party scope and Enviro solutions (first party) will not bear such cost whatsoever.

### DUTIES AND RESPONSIBILITIES OF THE GENERATORS (second party)

- a) The Generator agrees to abide and honor all and every statutory Rule / order in the matter relating to pollution Control as prescribed by KSPCB/BBMP.
- b) Store the Sewage/leachate in as safe and secured manner as prescribed by the KSPCB till the time of transportation to the facility.
- c) The Agency shall not discharge the domestic effluents collected from SRI BALAJI ENTERPRISES to any lake bed, open area or any natural environment. Enviro solution will not be responsible for that effluent.
- d) Any hidden (Miscellaneous Expenses) amount payable to any persons is in Company's scope and Enviro solutions will not bear such cost whatsoever.
- e) Agree not to transport or cause to be transported any other effluent waste other than domestic sewage/leachate water to M/s Enviro Solution for treatment and disposal.
- f) Transportation of sewage/leachate is second party scope.

### Commercial terms:

1. Company (second party) will pay an advance refundable Deposit amount of Rs 2,00,000/- before commencement of this work.
2. The second party will ( M/s. SRI BALAJI ENTERPRISES) is paying to first party (ENVIRO SOLUTION ) . At rate of Rs.0.30PAISE/- Per Liter of Sewage/leachate Water with 18% GST as applicable.
3. First party will be submitted invoice to second party once in 15 day and second party as to pay to first party without fail. If second party is not paying amount the second party within 7 days of invoice than vehicle is not allowing by first party place.
4. Minimum Rs.25000/- per month will be charged to second party.

### TERMINATION AND RENEWAL

a) This agreement may be terminated by any of the parties, upon serving other a notice of at least 2 months in advance by registered post at the address shown above. However will not responsible if fails to lifts the loads / effluent during the days of strike / Bundh.

b) This agreement may be renewed by a notice issued by either Operator or Generator/Transporter of its intension to renew at least 2 months before the expiry of the term and upon such notice, this agreement shall be treated as renewed on same terms unless modified by mutual consent, by the parties.

For ENVIRO SOLUTION,

Proprietor

And

M/s. SRI BALAJI ENTERPRISES, TRANSPORTER: #265, 1<sup>st</sup> B Main Road, 8<sup>th</sup> Block, Koramangala, Bangalore-5660095 & GST NUMBER : 29AFTPR7134L1ZH . herein after as the "Second Part"/"Generator". whereas the second part shall discharge its sewage/leachate/ leachate effluent water to first party .

WHEREAS M/S Enviro Solution, first part and represented that It has required facility of common sewage/leachate treatment plant (CSTP), required expertise and equipment and permissions from KSPCB to handle, treat and dispose the generated sewage/leachate at the premises of the second party or the company and such CSTP is situated at Sy No 28/1, Chikkahosahalli villago, Kasaba Hobli, Anekal Taluk, Bongaluru, and reposednted that all the sowago/leachate generated at the premises of the company can be treated to the stipulated specification as per the water act and to the specifications stipulated under Environmental protection Act at the premises of the agency.

**Witness as follows:**

1. **TERMS AND CONDITIONS** This agreement FOR TREATMENT AND DISPOSAL OF RAW SEWAGE/LEACHATE is for a period of 02 (TWO) Year starting from the date of this Agreement.

**2. DUTIES AND RESPONSIBILITIES OF THE FIRST PARTY**

a) The Operator shall obtain, possess and keep in currency of the Authorization from KSPCB and authority prescribed for the treatment of relevant sewage/leachate/leachate treated water and also transportation thereof in the manner set out in this Agreement.

b) The Operator shall also furnish a copy of Authorization letter to the company. It is made clear that the party shall obtain all the necessary Authorization and Approvals before lifting the First Load of Sewage/leachate.

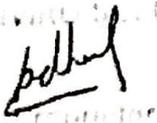
c) Not to discharge the Sewage/leachate without treatment as prescribed by the authorities.

d) The Generator requests the Operator to issue a Certificate stating that "the material has no sale value" along with Form -10 Manifest to ENVIRO SOLUTIONS for further action.

e) The Operator is fully responsible and shall offload the sewage/leachate generated in the company and shall not cause any disturbances for the production activity and should comply with KSPCB Rules and Regulations.

f) The second party is discharging effluents other than the first party place; first party is not responsible for those impact/consequences of effluent discharge.

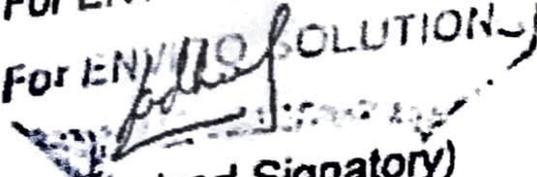
FOR ENVIRO SOLUTIONS



2. Disputes, if any, arising out of the terms and conditions of the contract shall, if possible mutually settled. If this fails, the matter shall be referred to the Arbitration Act 1996, and the award passed thereon shall be final and binding on both the parties.

On Behalf of

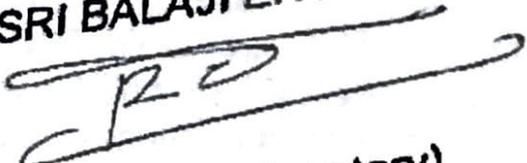
For ENVIRO SOLUTION

For ENVIRO SOLUTION  
  
(Authorized Signatory)

WITNESSES:

On Behalf of

For M/s. SRI BALAJI ENTERPRISES

  
(Authorized Signatory)

ANNEXURE = 07



REGIONAL LABORATORY  
CENTRAL POLLUTION CONTROL BOARD  
(Ministry of Environment, Forest & Climate Change)  
REGIONAL DIRECTORATE, BENGALURU



Recognised under E(P) Act, 1986  
(Legal 42(3) 87, dated 6<sup>th</sup> March, 2017)

TC 7739

37

TEST REPORT

Name & Contact details of the customer: Shri. J.Chandra Babu, Regional Director, CPCB, Bengaluru.	Sampling location: Bore well inside the MSW Plant operated by BBMP, Chikkanagamangala Bengaluru
Nature of sample: Bore well water	Sampling plan & Type: As per CPCB/RLB/QSP/7.3/1 & Grab
Date of sampling: 07.11.2022.	Date of receipt: 07.11.2022.
Place, Date of commencement and completion of analysis: Bengaluru, 07.11.2022- 13.12.2022.	Date of report issue: 14.12.2022
Code no. of sample: FW/11/22/195	Req. slip no. / Date: 27 F /07.11.2022.
Page No: 01/02	Report issue no.: FW/11/2022/27
Remarks: ---	

Sl. No	Name of the Parameter with unit	Range of testing / Limit of Detection	Sampling location	Test Method Specification
			Bore well inside MSW Plant	
1.	pH at 25°C	1-14	7.1	APHA, 4500-H <sup>+</sup> B, , 23 <sup>rd</sup> Ed., 2017
2.	Conductivity at 25°C µs/cm	5 - 20000µs/cm	1041	APHA, 2510-B, 23 <sup>rd</sup> Ed, 2017
3.	TDS at 180°C. mg/L	5 - 2000 mg/L	724	APHA, 2540 C, 23 <sup>rd</sup> Ed., 2017
4.	Chloride, mg/L	2 - 4000 mg/L	185	APHA, 4500-Cl-B, 23 <sup>rd</sup> Ed., 17
5.	Sulphate, mg/L	4.0 - 500 mg/L	34	APHA, 4500-SO <sub>4</sub> - E, 23 <sup>rd</sup> Ed., 2017
6.	Total Hardness, mg CaCO <sub>3</sub> /L	5 - 4000 mg/L	352	APHA, 2340-C, 23 <sup>rd</sup> Ed., 2017
7.	* Cyanide, mg/L	1-100 mg/L	BDL	APHA, 4500 C & D, 23 <sup>rd</sup> Ed., 2017
8.	*Phenol , mg/l.	0.01 - 2500 mg/l	0.04	APHA, 5530 B & D, 23 <sup>rd</sup> Ed., 2017

Authorised Signatory

S. Jeyapathi  
14/12/22  
(S.Jeyapathi)  
Scientist 'D'

include in the report  
to include  
to incorporate in the report, Pl. check  
VIVEK & SEE  
CPCB, BCR

to include in the report  
to include  
to incorporate in the report, Pl. check  
VIVEK & SEE  
CPCB, BCR

- The report shall not be reproduced, except in full, without the written approval of the laboratory.
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- Parameters marked \* are not under NABL scope
- The above results pertain only to sample tested



Recognised under E(P) Act, 1986  
(Legal 42(3)/87, dated 6<sup>th</sup> March, 2017)

38  
REGIONAL LABORATORY  
CENTRAL POLLUTION CONTROL BOARD  
(Ministry of Environment, Forest & Climate Change)  
REGIONAL DIRECTORATE, BENGALURU



TC 7739

### TEST REPORT

Name & Contact details of the customer: Shri. J.Chandra Babu, Regional Director, CPCB, Bengaluru.	Sampling location: Bore well inside the MSW Plant operated by BBMP, Chikkanagamangala, Bengaluru
Nature of sample: Bore well water	Sampling plan & Type: As per CPCB/RLB/QSP/7.3/1 & Grab
Date of sampling: 07.11.2022.	Date of receipt: 07.11.2022.
Place, Date of commencement and completion of analysis: Bengaluru, 07.11.2022- 13.12.2022.	Date of report issue: 14.12.2022
Code no. of sample: FW/11/22/195	Req. slip no. / Date: 27 F /07.11.2022.
Page No: 02/02	Report issue no.: FW/11/2022/27
Remarks: ---	

S.No	Metal	Bore well inside MSW Plant	Detection limit	Reference Method
1.	Copper, mg/L	BDL	0.1	APHA 3120- B 23 <sup>rd</sup> Edition 2017
2.	Cadmium, mg/L	BDL	0.1	
3.	Total chromium, mg/L	BDL	0.1	
4.	Iron, mg/L	BDL	0.1	
5.	Manganese, mg/L	BDL	0.1	
6.	Nickel, mg/L	BDL	0.1	
7.	Lead, mg/L	BDL	0.1	
8.	Zinc, mg/L	BDL	0.1	
9.	Cobalt, mg/L	BDL	0.1	
10.	Arsenic, mg/L	BDL	0.1	

Authorised Signatory

*S. Jeyapaul*  
14/12/22  
(S.Jeyapaul)  
Scientist 'D'

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REGIONAL LABORATORY  
CENTRAL POLLUTION CONTROL BOARD  
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REGIONAL DIRECTORATE, BENGALURU



Recognised under E(P) Act, 1986  
(Legal 42(3)/87, dated 6<sup>th</sup> March, 2017)

TC 7739

## TEST REPORT

Name & Contact details of the customer: Shri. J.Chandra Babu, Regional Director, CPCB, Bengaluru.	Sampling location: Leachate collection tank at MSW site Operated by BBMP, Chikkanagamangala, Bengaluru
Nature of sample: Leachate water	Sampling plan & Type: As per CPCB/RLB/QSP/7.3/1 & Grab
Date of sampling: 07.11.2022.	Date of receipt: 07.11.2022.
Place, Date of commencement and completion of analysis: Bengaluru, 07.11.2022- 13.12.2022.	Date of report issue: 14.12.2022
Code no. of sample: WW/11/22/194	Req. slip no. / Date: 26 W /07.11.2022.
Page No: 01/02	Report issue no.: WW/11/2022/26
Remarks: ---	

Sl. No	Name of the Parameter with unit	Range of testing /Limit of Detection	Sampling location	Test Method Specification
			Leachate collection tank	
1.	pH at 25°C	1-14	4.6	APHA, 4500-H*B, 23 <sup>rd</sup> Ed., 2017
2.	COD, mg/L	4 - 150000 mg/L	75582	IS 3025 (part 58): 2006
3.	BOD <sub>3d</sub> , 27°C, mg/L	2 - 75000 mg/L	65013	IS: 3025, Part 44-1993, Reaffirmed 2009
4.	Total Solids at 103-105°C, mg/L	10 - 100000mg/L	79601	APHA, 2540-B, 23 <sup>rd</sup> Ed., 2017
5.	*Phenol, mg/L	0.01-2500 mg/L	12	APHA, 5530 B & D, 23 <sup>rd</sup> Ed., 2017
6.	*Cyanide, mg/L	1 -100 mg/L	BDL	APHA 4500 C & D, 23 <sup>rd</sup> Ed., 2017
7.	Ammonical Nitrogen as N, mg/L	1 -500 mg/L	242	APHA, 4500-NH <sub>3</sub> B & C, 23 <sup>rd</sup> Ed., 17
8.	Total Kjeldahl Nitrogen (TKN) as N, mg/L	2 - 1000 mg/L	264	APHA (23 <sup>rd</sup> Ed.): 2017 4500-Norg-B,

including in the  
report, confirm the report, please.  
VIVEK F, CPCB, BLR  
Mangaluru RO,  
13/12/22. SAKSHI

Authorised Signatory

S. Jeyapaul  
14/12/22

(S.Jeyapaul)  
Scientist 'D'

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40

**REGIONAL LABORATORY  
CENTRAL POLLUTION CONTROL BOARD  
(Ministry of Environment, Forest & Climate Change)  
REGIONAL DIRECTORATE, BENGALURU**



Recognised under E(P) Act, 1986  
(Legal 42(3)/87, dated 6<sup>th</sup> March, 2017)

TC 7739

**TEST REPORT**

Name & Contact details of the customer: Shri. J.Chandra Babu, Regional Director, CPCB, Bengaluru.	Sampling location: Leachate Collection tank at MSW site Operated by BBMP, Chikkanagamangala, Bengaluru
Nature of sample: Leachate water	Sampling plan & Type: As per CPCB/RLB/QSP/7.3/1 & Grab
Date of sampling: 07.11.2022.	Date of receipt: 07.11.2022.
Place, Date of commencement and completion of analysis: Bengaluru, 07.11.2022- 13.12.2022.	Date of report issue: 14.12.2022
Code no. of sample: WW/11/22/194	Req. slip no. / Date: 26 W /07.11.2022.
Page No: 02/02	Report issue no.: WW/11/2022/26
Remarks: ---	

S.No	Metal	Leachate collection tank	Detection limit	Reference Method
1.	Copper, mg/L	BDL	0.1	APHA 3120-B 23 <sup>rd</sup> Edition 2017
2.	Cadmium, mg/L	BDL	0.1	
3.	Total chromium, mg/L	BDL	0.1	
4.	Iron, mg/L	347.0	0.1	
5.	Manganese, mg/L	6.6	0.1	
6.	Nickel, mg/L	BDL	0.1	
7.	Lead, mg/L	1.4	0.1	
8.	Zinc, mg/L	12.2	0.1	
9.	Cobalt, mg/L	BDL	0.1	
10.	Arsenic, mg/L	BDL	0.1	

Authorised Signatory

*S. Jeyapaul*  
14/12/22  
(S.Jeyapaul)  
Scientist 'D'

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# ENVIRO SOLUTION

The Environmental Officer

Date :25-11-2022

Nisarga Bhavana, KSPCB -Anekal -Regional Office

Shivanagara, Rajajinagara,

Bangalore-560010

Dear sir,

Sub: Replying to your vide notice N0:PCB.RO-Anekal.2022-23/772 dtd:19-11-2022

Ref: our combined consent vide order No:AW-321781 Dtd:23-11-2020

With reference to the above stated, We are M/S Enviro Solutions having CSTP plant & consent Vide No: AW-321781 Dtd:23-11-2020 which as located at Sy No:28/1, Chikkahosahalli village, Kasaba Hobli, Anekal Tq, Bangalore.

**We are canceled agreement with on 19.11.22** M/S Sri Balaji Enterprises which has located at No: 265, 1<sup>ST</sup> B Main Road, 8<sup>th</sup> Block, Koramangala, Bangalore 560095 . AND we are not taking any waste water form this party

. We are before unloading the waste water taking a samples and testing with basic waste water parameters and also **MOEF Approved laboratory report is attached (SNEHA TEST HOUSE).**

The consulted collection of waste water data in month wise is enclosed.

So kindly review and advice us. We solicit your co-operation

Thanking you

For Enviro solution.

Authorised signatory

Attached:

- 1) Canceled agreement with M/S Sri Balaji Enterprises
- 2) MOEF Lab report
- 3) Collection of Waste water data is enclosed

25/11/2022  
1997



And

M/S Sri Balaji Enterprises which has located at No: 265, 1<sup>ST</sup> B Main Road, 8<sup>th</sup> Block, Koramangala, Bangalore 560095 Second Part "Generator". Where as the second part shall discharge its sewage effluent water to first party.

First party has terminating the agreement With effect from 19.11.22 due to administrative reasons . we are not receiving any water from second party. The second party has to settle all the pending dues on or before 30<sup>th</sup> of November 2022 and misalliance expence also.

On Behalf of

On Behalf of

For ENVIRO SOLUTION  
*[Signature]*  
Proprietor  
(Authorized Signatory)

For M/s. SRI BALAJI ENTERPRISES  
*[Signature]*  
(Authorized Signatory)

WITNESSES:  
*[Signature]*

( Manager )

44

### October Month load Details and company name

Sl no	Company name	Qty in Lit
1	Bharath silk	21670 lit
2	Bostick	43235 lit
3	Page industries unit -11	178950 lit
4	Page industries unit -3	132000 lit
5	Jublent food	105220 lit
6	Sansera Unit -8	85940 lit
7	Sujay industries	36000 lit
8	Anand sweet	468000 lit
9	Solidus hitech	108000 lit
10	Fab dairy	72000 lit
11	Sri balaji enterprises	618528 lit
12	Tata solar system	48000 lit
13	Bosch service	12000 lit
14	Aditya auto product	36000 lit
15	Kammaji industries	12000 lit

*(Signature)*

# SNEHA TEST HOUSE

NABL Accredited Laboratory  
Recognised by MOEF & CC, under  
EPA 1986, Govt. of India  
FSSAI Notified Laboratory

# 8 & 28, 4th Cross, Maruthi Nagar,  
Chandra Layout, 80 Feet Road,  
Nagarabhatta, Bengaluru - 560 072  
Phone : 080-23180113, 23390341, 23390737  
Accounts : 080-23393132  
Mobile : 98440 27167, 9611324429  
E-mail : lab.snehatesthouse@gmail.com  
snehanagaraj09@gmail.com  
Web : www.sthlab.com

## TEST REPORT

u5

### CHEMICAL TESTING

Report No: ULR:	TC830922000005191F		
Issued To:	M/S ENVIRO SOLUTION SY NO:28 /1 CHIKKAHOSAHALLI VILLAGE , KASABA HOBBLI, ANEKAL TQ, BANGALORE		
Nature of sample:	RAW WATER	Sample receipt date:	24.08.2022
Condition of Sample:	Good	Start of analysis date:	24.08.2022
Sample package:	PLASTIC CONTAINER	Completion Date:	30.08.2022
Date of Sampling:	24.08.2022	Report Date:	30.08.2022
Sample collected by:	OUR REPRESENTATIVES		

Description: White turbid liquid having objectionable odour.

TEST PARAMETER	UNITS	RESULTS	TEST METHOD
pH value	---	7.66	IS:3025(P-11)-1983 RA-2017
Total Dissolved Solids	mg/L	1987.0	IS:3025(P-16)-1984 RA-2003
Chemical Oxygen Demand as O <sub>2</sub>	mg/L	929.0	APHA,5220 B 23rd Edition

*Aditya*

*ML*  
Verified By

*[Signature]*  
Authorised Signatory

- NOTE.
1. Test results refer only to the tested samples and applicable. 2. The Sample will be preserved for a maximum of 10 days on request.
  3. The test report shall not be reproduced in part or full and cannot be used as evidence in court of law without prior permission in writing.
  4. Total liability of the client is limited to the invoice amount. 5. Sample (s) not drawn by us unless otherwise stated.

# SNEHA TEST HOUSE

Recognised by MOEF & CC, under

EPA 1986, Govt. of India

FSSAI Notified Laboratory

## TEST REPORT

# 8 & 28, 4th Cross, Maruthi Nagar,  
Chandra Layout, 80 Feet Road,  
Nagarabhavi, Bengaluru - 560 072  
Phone : 080-23180113, 23390341, 23390737  
Accounts : 080-23393132  
Mobile : 98440-27167, 9611324429  
E-mail : lab.snehatesthouse@gmail.com  
snehanagaraj09@gmail.com  
Web : www.sthlab.com

ub

### CHEMICAL TESTING

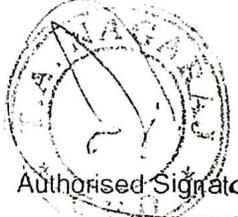
Report No: ULR:	TC830922000005191P		
Issued To:	M/S ENVIRO SOLUTION SY NO:28 /1 CHIKKAHOSAHALLI VILLAGE , KASABA HOBLI, ANEKAL TQ, BANGALORE		
Nature of sample:	RAW WATER	Sample receipt date:	24.08.2022
Condition of Sample:	Good	Start of analysis date:	24.08.2022
Sample package:	PLASTIC CONTAINER	Completion Date:	30.08.2022
Date of Sampling:	24.08.2022	Report Date:	30.08.2022
Sample collected by:	OUR REPRESENTATIVES		

Description: White turbid liquid having objectionable odour.

TEST PARAMETER	UNITS	RESULTS	TEST METHOD
BOD for 3 days at 27°C	mg/L	244.0	IS 3025(Part-44):1993

*balraj*

*Na*  
Verified By

  
Authorised Signatory

#### NOTE :

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2. The Sample will be preserved for a maximum of 10 days on request.
3. The test report shall not be reproduced in part or full and cannot be used as evidence in court of law without prior permission in writing.
4. Total liability of the laboratory is limited to the invoice amount for Sample (s) not drawn by us unless otherwise stated.

# SNEHA TEST HOUSE

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snehanagaraj09@gmail.com  
Web : www.sthlab.com

## TEST REPORT

### CHEMICAL TESTING

Report No: ULR:	TC830922000005190F		
Issued To:	M/S ENVIRO SOLUTION SY NO:28 /1 CHIKKAHOSAHALLI VILLAGE , KASABA HOBLI, ANEKAL TQ, BANGALORE		
Nature of sample:	TREATED WATER	Sample receipt date:	01.09.2022
Condition of Sample:	Good	Start of analysis date:	01.09.2022
Sample package:	PLASTIC CONTAINER	Completion Date:	05.09.2022
Date of Sampling:	01.09.2022	Report Date:	05.09.2022
Sample collected by:	OUR REPRESENTATIVES		

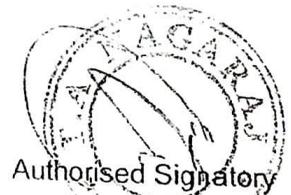
Description: Colourless, odourless, transparent liquid.

TEST PARAMETER	UNITS	RESULTS	DESIRABLE LIMIT AS PER KSPCB	TEST METHOD
pH value	---	7.15	5.5 - 9.0	IS:3025(P-11)-1983 RA-2017
Total Dissolved Solids	mg/L	13.0	≤ 20	IS:3025(P-16)-1984 RA-2003
Chemical Oxygen Demand as O <sub>2</sub>	mg/L	22.0	≤ 50	APHA, 5220 B 23rd Edition

**Conclusion:** The measured values for the above parameter fall within the norms.

*[Signature]*

*[Signature]*  
Verified By



Authorised Signatory

#### NOTE :

1. Test results refer only to the tested samples and applicable.
2. The Sample will be preserved for a maximum of 10 days on request.
3. The test report shall not be reproduced in part or full and cannot be used as evidence in court of law without prior permission in writing.
4. Total liability of the Laboratory is limited to the invoice amount.
5. Sample (s) not drawn by us unless otherwise stated.

# SNEHA TEST HOUSE

Recognised by MOEF & CC, under

EPA 1986, Govt. of India

FSSAI Notified Laboratory

## TEST REPORT

# 8 & 28, 4th Cross, Maruthi Nagar,  
Chandra Layout, 80 Feet Road,  
Nagarabhavi, Bengaluru - 560 072  
Phone : 080-23180113, 23390341, 23390737  
Accounts : 080-23393132  
Mobile : 98440 27167, 9611324429  
E-mail : lab.snehatesthouse@gmail.com  
snehanagaraj09@gmail.com  
Web : www.sthlab.com

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### CHEMICAL TESTING

Report No: ULR:	TC830922000005190P		
Issued To:	M/S ENVIRO SOLUTION SY NO:28 /1 CHIKKAHOSAHALLI VILLAGE , KASABA HOBLI, ANEKAL TQ, BANGALORE		
Nature of sample:	TREATED WATER	Sample receipt date:	01.09.2022
Condition of Sample:	Good	Start of analysis date:	01.09.2022
Sample package:	PLASTIC CONTAINER	Completion Date:	05.09.2022
Date of Sampling:	01.09.2022	Report Date:	05.09.2022
Sample collected by:	OUR REPRESENTATIVES		

Description: Colourless, odourless, transparent liquid.

TEST PARAMETER	UNITS	RESULTS	DESIRABLE LIMIT AS PER KSPCB	TEST METHOD
BOD for 3 days at 27°C	mg/L	7.6	≤ 10	IS 3025(Part-44):1993

**Conclusion:** The measured value for the above parameter falls within the norms.

\*\*\*END OF REPORT\*\*\*

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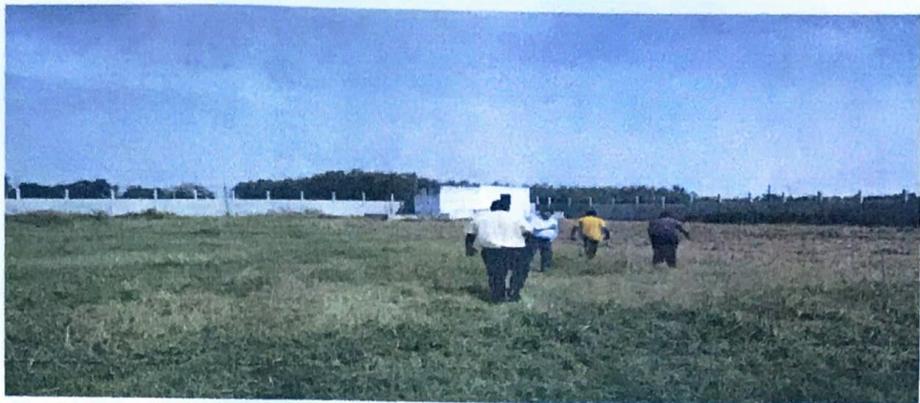
*Handwritten signature*  
Verified By

Authorised Signatory  


Page 2 of 2

Test results refer only to the tested samples and applicable. 2. The Sample will be preserved for a maximum of 10 days on request. The test report shall not be reproduced in part or full and cannot be used as evidence in court of law without prior permission in writing. Total liability of our laboratory is limited to the invoice amount. 5. Sample (s) not drawn by us unless otherwise stated.

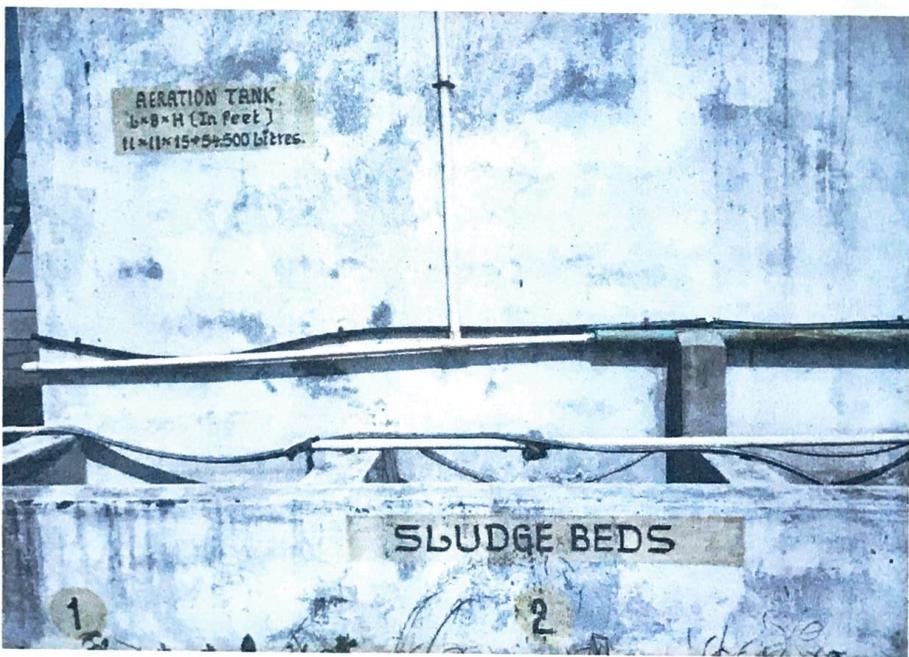
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Photographs showing the CSTP



Photograph showing aeration tank and sludge drying beds



Photograph showing pressure sand filter, Carbon Sand filter and chlorine dosser



Photograph showing sludge drying beds



Photograph showing flow meter provided to the outlet of the CSTP



August Month load list - 2022

S.No	Date	Company Name	Ve.h. NO	Type of Water	IN Time	Qty
01	11/08/22	Anand sweets	KA533397	T	12:10	12000
02	11/08/22	Tata solan	KA05AD8233	NIT	13:15	12000
03	11/08/22	Anand sweets	KA533397	T	16:45	12000
04	11/08/22	Jockey -3	KA533397	T	17:50	12000
05	21/08/22	Jockey -11	KA01AD4082	T	18:40	<del>12000</del> 10500
06	21/08/22	Anand Sweets	KA01AD4082	T	16:00	12000
07	21/08/22	Anand sweets	KA01AD4082	T	18:30	12000
08	31/08/22	Anand Sweets	KA533397	T	10:05	12000
09	31/08/22	Jockey -11	KA01AD4082	T	14:00	11000
10	31/08/22	Anand Sweets	KA533397	T	14:05	12000
11	31/08/22	Jockey -3	KA533397	T	16:00	12000
12	31/08/22	Jubilant foodworks	KA01AD4082	NIT	17:05	10030
13	41/08/22	Anand Sweets	KA533397	T	14:00	12000
14	41/08/22	Anand Sweets (A)	KA51D3082	T	14:30	5000
15	41/08/22	Jockey -11	KA01AD4082	T	16:30	10500
16	51/08/22	Anand Sweets	KA533397	T	12:05	12000
17	51/08/22	Fab Dairy & food	KA01AD4082	T	14:00	12000
18	51/08/22	Basath Silks (C)	KA01AD4082	T	19:05	11100
19	61/08/22	Anand sweets (A)	KA51D9706	T	15:10	12000
20	61/08/22	Jockey -3	KA533397	T	15:20	12000
21	61/08/22	Bostuck (A)	KA51A7376	NIT	18:10	11035
22	71/08/22	Ano Sersera - 8	KA533397	NIT	9:00	<del>12030</del> 12030
23	71/08/22	Sersera - 8	KA533397	NIT	11:00	<del>12030</del> 12030
24	71/08/22	Anand sweets	KA533397	T	12:10	12000
25	71/08/22	Anand Sweets	KA533397	T	13:30	12000
26	71/08/22	Jockey -11	KA01AD4082	T	16:15	10260
27	91/08/22	Anand Sweets	KA533397	T	14:00	12000
28	91/08/22	Jockey -11	KA01AD4082	T	17:05	10500
29	91/08/22	Jubilant food works	KA01AD4082	T	19:35	11010
30	91/08/22	Jockey -3	KA533397	T	14:50	12000
31	91/08/22	Anand sweets	KA533397	T	17:10	12000
32	91/08/22	Tata solan	KA51AB8109	NIT	13:50	12000
33	10/08/22	Anand Sweets	KA533397	T	11:05	12000

S.No	Date	Company Name	Vech-NO	Type of water	IN Time	Qty
34	10/08/22	Jockey - 11	KA01ADU082	T	16:40	10500
35	10/08/22	Barath Silks	KA01ADU082	T	11:10	10080
36	11/08/22	Anand Sweets	KA533397	T	11:05	12000
37	11/08/22	Jockey - 3	KA533397	T	13:10	12000
38	11/08/22	Jubilant foodworks	KA01ADU082	N/T	15:30	10120
39	11/08/22	Anand Sweets	KA533397	T	15:40	12000
40	11/08/22	Jockey - 11	KA01ADU082	T	19:10	10500
41	11/08/22	Solidus Hitech	KA01ADU082	N/T	21:05	12000
42	11/08/22	Solidus Hitech	KA01ADU082	N/T	23:50	12000
43	12/08/22	Anand Sweets	KA533397	T	10:60	12000
44	12/08/22	Jockey - 3	KA533397	T	12:50	12000
45	12/08/22	Fab Dairy & food	KA01ADU082	T	15:05	12000
46	12/08/22	Jockey - 11	KA01ADU082	T	18:30	10500
47	12/08/22	Solidus Hitech	KA01ADU082	N/T	21:00	12000
48	12/08/22	Solidus Hitech	KA01ADU082	N/T	23:10	12000
49	13/08/22	Barath Silks	KA01ADU082	T	18:50	11070
50	14/08/22	Sensora - 8	KA533397	N/T	9:50	11980
51	14/08/22	Sensora - 8	KA533397	N/T	11:10	5030
52	14/08/22	Anand sweets	KA533397	T	13:05	12000
53	14/08/22	Anand sweets (A)	KA51D3082	T	16:05	5000
54	14/08/22	Anand sweets	KA533397	T	17:10	12000
55	15/08/22	Jubilant food	KA01ADU082	N/T	15:05	11150
56	15/08/22	Anand Sweets	KA533397	T	18:05	12000
57	15/08/22	Jubilant food works	KA01ADU082	N/T	19:30	9810
58	16/08/22	Anand Sweets	KA533397	T	10:05	12000
59	16/08/22	Anand Sweets	KA533397	T	18:10	12000
60	16/08/22	Jockey - 3	KA533397	T	15:10	12000
61	16/08/22	Jockey - 11	KA01ADU082	T	15:30	10500
62	16/08/22	Jockey - 3	KA533397	T	13:10	12000
63	17/08/22	Jockey - 11	KA01ADU082	T	16:00	10500
64	16/08/22	Barath Silks	KA01ADU082	N/T	18:00	11085
65	17/08/22	Anand sweets	KA533397	T	14:30	12000

S.No	Date	Company Name	Veich-NO	Type of water	T/N Time	Qty
34	10/08/22	Jockey - 11	KA01ADU082	T	16:40	10500
35	10/08/22	Barath Silks	KA01ADU082	T	11:10	1008
36	11/08/22	Anand Sweets	KA533397	T	11:05	12000
37	11/08/22	Jockey - 3	KA533397	T	13:10	12000
38	11/08/22	Jubilant foodworks	KA01ADU082	N/T	15:30	10120
39	11/08/22	Anand Sweets	KA533397	T	15:40	12000
40	11/08/22	Jockey - 17	KA01ADU082	T	19:10	10500
41	11/08/22	Solidus Hitech	KA01ADU082	N/T	21:05	12000
42	11/08/22	Solidus Hitech	KA01ADU082	N/T	23:50	12000
43	12/08/22	Anand Sweets	KA533397	T	10:60	12000
44	12/08/22	Jockey - 3	KA533397	T	12:50	12000
45	12/08/22	Fab Dairy & food	KA01ADU082	T	15:05	12000
46	12/08/22	Jockey - 11	KA01ADU082	T	18:30	10500
47	12/08/22	Solidus Hitech	KA01ADU082	N/T	21:00	12000
48	12/08/22	Solidus Hitech	KA01ADU082	N/T	23:10	12000
49	13/08/22	Barath Silks	KA01ADU082	T	18:50	11070
50	14/08/22	Sensera - 8	KA533397	N/T	9:50	11980
51	14/08/22	Sensera - 8	KA533397	N/T	11:10	5030
52	14/08/22	Anand sweets	KA533397	T	13:05	12000
53	14/08/22	Anand sweets (A)	KA51D3082	T	16:05	5000
54	14/08/22	Anand sweets	KA533397	T	17:10	12000
55	15/08/22	Jubilant food	KA01ADU082	N/T	15:05	11150
56	15/08/22	Anand Sweets	KA533397	T	18:05	12000
57	15/08/22	Jubilant food works	KA01ADU082	N/T	19:30	9810
58	16/08/22	Anand Sweets	KA533397	T	10:05	12000
59	16/08/22	Anand Sweets	KA533397	T	18:10	12000
60	16/08/22	Jockey - 3	KA533397	T	15:10	12000
61	16/08/22	Jockey - 11	KA01ADU082	T	15:30	10500
62	16/08/22	Jockey - 3	KA533397	T	12:10	12000
63	17/08/22	Jockey - 11	KA01ADU082	T	16:00	10500
64	16/08/22	<del>Barath Silks</del>	KA01ADU082	N/T	18:00	11085
65	17/08/22	Anand sweets	KA533397	T	14:30	12000

S.No	Date	Company Name	Veh.No	Type of work	FN Time	Qty
66	17/08/22	Anand sweets	KA533397	T	16.50	12000
67	18/08/22	Anand Sweets	KA533397	T	10.50	12000
68	18/08/22	Jockey-3	KA533397	T	13.05	12000
69	18/08/22	Jockey-11	KA01AD4082	T	16.05	10500
70	18/08/22	Fab Dairy & food	KA01AD4082	T	18.10	12000
71	19/08/22	Anand Sweets	KA533397	T	10.10	12000
72	19/08/22	Jockey-3	KA533397	T	12.35	12000
73	20/08/22	Anand Sweets	KA533397	T	10.05	12000
74	20/08/22	Sensera-8	KA533397	N/T	12.00	11960
75	20/08/22	Sensera-8	KA533397	N/T	14.00	5010
76	20/08/22	Jockey-11	KA01AD4082	T	14.05	10500
77	20/08/22	Anand Sweets	KA01AD4082	T	15.50	12000
78	20/08/22	Bosstick	KA01AD4082	N/T	19.00	10965
79	20/08/22	Barath Silks	KA01AD4082	T	22.05	11050
80	20/08/22	Sydney Tech (A)	KA51D3082	N/T	19.30	5000
81	19/08/22	Tata Solar	KA51C0862	N/T	14.10	12000
82	21/08/22	Anand Sweets (A)	KA51.9076	T	12.05	12000
83	21/08/22	Jubilant food works	KA01AD4082	N/T	15.50	10330
84	22/08/22	Anand Sweets	KA533397	T	10.05	12000
85	22/08/22	Jockey-3	KA533397	T	12.10	12000
86	22/08/22	Anand Sweets	KA533397	T	14.05	12000
87	22/08/22	Jockey-11	KA01AD4082	T	14.10	10500
88	23/08/22	Solidus Hitech	KA01AD4082	N/T	13.05	12000
89	23/08/22	Jockey-3	KA533397	T	13.50	12000
90	23/08/22	Tata Solar System	KA05AD8233	N/T	13.55	12000
91	23/08/22	Solidus Hitech	KA01AD4082	N/T	16.00	12000
92	23/08/22	Jockey-11	KA01AD4082	T	19.05	10500
93	24/08/22	Jockey-11	KA01AD4082	T	12.05	10500
94	24/08/22	Anand Sweets	KA01AD4082	<del>N/T</del> T	17.30	12000
95	24/08/22	Jubilant food works	KA01AD4082	N/T	14.50	9830
96	24/08/22	Barath Silks	KA01AD4082	T	21.05	11110
97	25/08/22	Anand Sweets	KA533397	T	10.50	12000

S. NO	Date	Company Name	veh. NO	Type of water	Trk Time	Qty
98	25/08/22	Jubilant food works <sup>(A)</sup>	KA51A8348	N/T	12:30	7510
99	25/08/22	Jockey - 3	KA533397	T	13:04	12000
100	25/08/22	Fab Dairy & food	KA01ADU082	T	14:35	12000
101	25/08/22	Jockey - 11	KA01ADU082	T	18:00	10 <sup>218</sup> <del>500</del>
102	26/08/22	Jockey - 11	KA01ADU082	T	18:05	10500
103	27/08/22	Sensera - 8	KA01ADU082	N/T	11:00	10390
104	27/08/22	Sensera - 8	KA01ADU082	N/T	13:05	6590
105	27/08/22	Arand Sweets	KA01ADU082	T	14:30	12000
106	27/08/22	Arand Sweets	KA01ADU082	T	17:35	12000
107	27/08/22	Arand Sweets	KA01ADU082	T	19:05	12000
108	27/08/22	Barath Silky	KA01ADU082	N/T	22:50	9530
109	28/08/22	Arand Sweets	KA533397	T	13:10	12000
110	29/08/22	Arand Sweets	KA533397	T	12:30	12000
111	29/08/22	Jockey - 3	KA533397	T	14:05	12000
112	29/08/22	Jubilant food works	KA01ADU082	N/T	17:30	10240
113	29/08/22	Barath Silky	KA01ADU082	T	21:30	11010
114	30/08/22	<del>Arand Sweets</del> Jockey - 3	KA533397	T	12:50	12000
115	30/08/22	Jockey - 11	KA01ADU082	T	13:05	10450
116	30/08/22	Fab Dairy & food	KA01ADU082	T	16:00	12000
117	30/08/22	Jubilant food works	KA01ADU082	N/T	23:50	11020
118	30/08/22	Arand sweets	KA533397	T	15:00	12000
119	30/08/22	Bosco	KA533397	N/T	21:00	12000
120	31/08/22	Arand sweets	KA533397	T	12:05	12000
121	31/08/22	Arand sweets	6	T	14:00	12000
122	31/08/22	Arand sweets	7	T	18:00	12000

Total - 122 loads

September month load list - 22



01	1/09/22	Anand Sweets	KA533397	T	10.50	12000
2	1/09/22	Sarsara-8	KA533397	NIT	12.25	11860
3	1/09/22	Jockey-3	KA533397	T	14.30	12000
4	1/09/22	Anand Sweets SC (A)	KA51D3052	T	15.05	5000
5	1/09/22	Sri Balaji enterprises	KA086401	NIT	16.10	19600
6	2/09/22	Jubilant food work	KA01ADW02	NIT	17.05	11070
7	2/09/22	Jockey-11	KA01ADW02	T	18.05	10006
8	2/09/22	Synergy Tech SC (A)	KA51D3082	NIT	18.30	5000
9	2/09/22	Sri Balaji enterprises	KA592815	NIT	20.05	20600
10	3/09/22	Anand Sweets	KA533397	T	10.50	12000
11	3/09/22	Sarsara-8	KA533397	NIT	12.30	11100
12	3/09/22	Jockey-11	KA01ADW02	T	14.05	10590
13	3/09/22	Jockey-3	KA533397	T	13.10	12000
14	3/09/22	Bostik-I	KA01ADW02	NIT	17.05	10870
15	3/09/22	Barath Sweets	KA01ADW02	T	18.20	11180
16	3/09/22	Sri Balaji enterprises	KA592815	NIT	8.00	21050
17	4/09/22	Anand Sweets	KA533397	T	9.10	12000
18	4/09/22	Anand Sweets	KA533397	T	12.30	12000
19	4/09/22	Sri Balaji enterprises	KA592815	NIT	13.05	22050
20	5/09/22	Anand Sweets	KA533397	T	13.20	12000
21	5/09/22	Jockey-11	KA01ADW02	T	14.05	10582
22	5/09/22	Anand Sweets	KA533397	T	15.45	12000
23	5/09/22	Bostik-II	KA01ADW02	NIT	18.50	7220
24	5/09/22	Jubilant food work	KA01ADW02	NIT	21.10	10930
25	5/09/22	Sri Balaji enterprises	KA086401	NIT	4.00	20464
26	6/09/22	Anand Sweets	KA533397	T	11.35	12000
27	6/09/22	Jubilant food work	KA01ADW02	NIT	14.30	10960
28	6/09/22	Jockey-3	KA533397	T	14.35	12000
29	6/09/22	Anand Sweets SC (A)	KA51D3052	T	17.05	5000
30	6/09/22	Jub Dairy & food	KA01ADW02	T	17.30	12000
31	6/09/22	Barath Sweets	KA01ADW02	T	22.00	10990
32	6/09/22	Sri Balaji enterprises	KA592815	NIT	5.00	19060

S.No	Date	Company Name	Vehicle No	Type of water	IN Time	Qty
33	7/09/22	Anand sweets	KA523397	T	14.00	12000
34	7/09/22	Jockey-11	KA01ADU082	T	16.30	10500
35	7/09/22	Solidus Hitech	KA01ADU082	NIT	20.00	12000
36	7/09/22	Solidus Hitech	KA01ADU082	NH	22.30	12000
37	7/09/22	Sri Balaji enterprises	KA592815	NIT	4.05	1970
38	8/09/22	Anand sweets	KA533397	NIT	10.50	12000
39	8/09/22	Tata Solar System	KA5AD823	NIT	12.30	12000
40	8/09/22	Jockey-3	KA533397	T	14.00	12000
41	8/09/22	Sri Balaji enterprises	KA592815	NH	5.00	21150
42	9/09/22	Anand sweets	KA533397	T	11.30	12000
43	9/09/22	Jockey-11	KA01ADU082	T	13.30	10500
44	9/09/22	Jockey-3	KA533397	T	14.50	12000
45	9/09/22	Jubilant food works	KA01ADU082	NIT	17.30	10410
46	9/09/22	Sri Balaji enterprises	KA592815	NIT	4.05	19850
47	10/09/22	Sensors-8	KA533397	NIT	10.00	11370
48	10/09/22	Sensors-8	KA533397	NIT	12.15	5190
49	10/09/22	Jockey-3	KA533397	T	14.30	12000
50	10/09/22	Anand sweets	KA533397	T	15.30	12000
51	10/09/22	Anand sweet	KA423980	T	12.35	5000
52	10/09/22	Jockey-11	KA01ADU082	T	18.10	10750
53	10/09/22	Sri Balaji enterprises	KA592815	NH	2.05	20540
54	11/09/22	Anand sweets	KA533397	T	12.35	12000
55	11/09/22	Sri Balaji enterprises	KA592815	NH	5.10	20800
56	12/09/22	Jockey-11	KA01ADU082	T	18.10	10750
57	12/09/22	Jubilant food works	KA01ADU082	NIT	21.05	11000
58	12/09/22	Synergy Tech	KA51D3082	NIT	21.00	5000
59	12/09/22	Sri Balaji enterprises	KA02D6100	NH	8.10	19980
60	13/09/22	Anand sweet	KA533397	T	11.05	12000
61	13/09/22	Jockey-11	KA01ADU082	T	14.00	10500
62	13/09/22	Jockey-3	KA533397	T	14.05	12000
63	13/09/22	Jockey-3	KA533397	T	16.20	12000
64	13/09/22	Jubilant food works	KA01ADU082	NIT	18.35	10100

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classmate

Date \_\_\_\_\_  
Page \_\_\_\_\_

S no	Date	Company Name	Vehicle no	Type of Vehicle	Time	Qty
65	12/09/22	Sri Balaji enterprises	KA441555	NH	11.25	20789
66	14/09/22	Anand sweets	KA533397	T	13.30	12000
67	14/09/22	Jockey-3	KA533397	T	13.35	12000
68	14/09/22	Jockey-11	KA01ADU002	T	15.50	10550
69	14/09/22	Fab Dairy & food	KA01ADU002	T	16.55	12000
70	14/09/22	Anand sweets - (SC)	KA533397	T	19.30	5000
71	14/09/22	Sri Balaji enterprises	KA592815	NH	8.10	20548
72	15/09/22	Anand sweets	KA533397	T	11.05	12000
73	15/09/22	Jockey-3	KA533397	T	14.50	12000
74	15/09/22	Jockey-11	KA01ADU002	T	17.30	10550
75	15/09/22	Anand sweets	KA533397	T	17.50	12000
76	15/09/22	Solidus Halem	KA01ADU002	NH	20.15	12000
77	15/09/22	Solidus Halem	KA01ADU002	NH	22.50	12000
78	18/09/22	Sri Balaji enterprises	KA02D6100	NH	4.10	19385
79	16/09/22	Anand sweets	KA533397	T	11.05	12000
80	16/09/22	Jockey-3	KA533397	T	13.30	12000
81	16/09/22	Anand sweets	KA533397	T	15.50	12000
82	16/09/22	Jockey-11	KA01ADU002	T	19.00	10550
83	16/09/22	Jubilant food works	KA01ADU002	NH	22.30	10110
84	16/09/22	Sri Balaji enterprises	KA25B393	NH	9.20	21045
85	17/09/22	Bostik	KA01ADU002	NH	14.45	11735
86	17/09/22	Bostik	KA01ADU002	NH	15.05	11090
87	17/09/22	Sensora-5	KA533397	NH	9.05	11550
88	17/09/22	Sensora-8	KA533397	NH	10.05	5380
89	17/09/22	Jockey-3	KA533397	T	15.00	12000
90	17/09/22	Jockey-11	KA01ADU002	T	18.05	10550
91	17/09/22	Sri Balaji enterprises	KA05A6009	NH	9.05	20846
92	18/09/22	Anand sweets	KA533397	T	11.30	12000
93	18/09/22	Sri Balaji enterprises	KA02D6100	NH	8.05	19350
94	19/09/22	Anand sweets	KA533397	T	9.50	12000
95	19/09/22	Anand sweets	KA533397	T	12.05	12000
96	19/09/22	Jockey-3	KA533397	T	14.10	12000

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S.NO	Date	Company Name	Veoh. No	Type of work	In Time	Qty
97	19/09/22	Jubilant food works	KAO1ADU012	N/H	15.30	10800
98	19/09/22	Boweth Sulek	KAO1ADU012	T	22.20	10700
99	19/09/22	Jockey - 11	KAO1ADU082	T	19.10	10500
100	19/09/22	Sri Balaji enterprises	KAS92815	N/H	10.30	19995
101	20/09/22	Jockey - 11	KAO1ADU012	T	16.30	10500
102	20/09/22	Anand sweets	KAS33397	T	16.30	12000
103	20/09/22	Boweth Sulek	KAO1ADU012	T	19.30	10720
104	20/09/22	Sri Balaji enterprises	KAO5AA6009	N/H	5.35	20985
105	21/09/22	Jockey - 3	KAS33397	T	15.20	12000
106	21/09/22	Sri Balaji enterprises	KAO5AA6009	N/H	13.05	21645
107	22/09/22	Jockey - 3	KAS33397	T	14.35	12000
108	22/09/22	Jockey - 11	KAO1ADU012	T	15.30	10500
109	22/09/22	Sri Balaji enterprises	KAS1AD3426	N/H	8.05	20468
110	23/09/22	Anand sweets	KAS33397	T	11.05	12000
111	23/09/22	Jockey - 3	KAS33397	T	16.10	12000
112	23/09/22	Jockey - 11	KAO1ADU012	T	16.20	10500
113	23/09/22	Jockey - 3	KAS33397	T	10.50	12000
114	23/09/22	Jubilant food	KAO1ADU012	N/H	17.50	11920
115	23/09/22	Jubilant food	KAO1ADU012	N/H	20.50	11450
116	23/09/22	Sri Balaji enterprises	KAS1AD3426	N/H	9:00	20380
117	24/09/22	Anand sweets	KAS33397	T	10.35	12000
118	24/09/22	Sri Balaji enterprises	KAS92815	N/H	10.40	19995
119	24/09/22	Sensera - 8	KAS33397	N/H	13.50	10960
120	24/09/22	Sensera - 8	KAS33397	N/H	14.35	5050
121	24/09/22	Jockey - 11	KAO1ADU012	T	16.35	10500
122	24/09/22	Fab Dairy & food	KAO1ADU012	T	15.20	12000
123	24/09/22	Kamrajee Industries	KAO1ADU012	N/H	20.05	12000
124	25/09/22	Anand sweets	KAS33397	T	11.00	12000
125	25/09/22	Boischa	KAS33397	N/H	13.05	12000
126	25/09/22	Anand sweets	KAS33397	T	16.00	12000
127	25/09/22	Sri Balaji enterprises	KAS92815	N/H	19.00	19995

S.No	Date	Company Name	Vech No	Type of Vehicle	IN Time	Qty
128	26/09/22	Anand Sweets	KA533297	T	11.05	12000
129	26/09/22	Jockey-3	KA533399	T	13.70	12000
120	26/09/22	Jockey-11	KA01ADU082	T	17.40	10500
131	26/09/22	Sadi Dur Hutech	KA01ADU082	NIT	20.00	12000
132	26/09/22	Sadi Dur Hutech	KA01ADU082	NIT	22.30	12000
134	26/09/22	Sri Balaji enterprises	KA95B393	NIT	10.05	19645
135	27/09/22	Jockey-3	KA533397	T	11.10	12000
136	27/09/22	Jockey-11	KA01ADU082	T	14.30	10500
137	27/09/22	Anand Sweets	KA533397	T	15.05	12000
138	27/09/22	Benath Swiss	KA01ADU082	T	16.50	10710
139	27/09/22	Anand Sweets	KA533397	T	17.50	12000
140	27/09/22	Sri Balaji enterprises	KA25B393	NIT	11.10	21468
141	28/09/22	Anand Sweets	KA533397	T	12.00	12000
142	28/09/22	Jubilant food works	KA01ADU082	NIT	15.00	10780
143	28/09/22	Jockey-11	KA01ADU082	T	16.50	10614
144	28/09/22	Sri Balaji enterprises	KA05AA6009	NIT	9.10	20928
145	29/09/22	Anand Sweets	KA533397	T	10.50	12000
146	29/09/22	Jockey-11	KA01ADU082	T	12.50	10600
147	29/09/22	Jockey-3	KA533397	T	13.20	12000
148	29/09/22	Feb Dancy En food	KA01ADU082	T	16.50	12000
149	29/09/22	Sri Balaji enterprises	KA592815	NIT	7.15	19468
150	30/09/22	Sensera-8	KA533397	NIT	8.10	11990
151	30/09/22	Sensera-8	KA533397	NIT	9.50	4950
152	30/09/22	Anand Sweets	KA533397	T	11.10	12000
153	30/09/22	Anand Sweets	KA533397	T	12.35	12000
154	30/09/22	Anand Sweets	KA533397	T	14.30	12000
155	30/09/22	Sri Balaji enterprises	KA25B393	NIT	22.00	21468
156	30/09/22	Sri Balaji enterprises	KA592815	NIT	23.10	8040

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S.No	Date	Company Name	Veh. no	Type of work	In Time	Qty
01	1/10/22	Bostik-1	KA01ADU084	NIT	15.05	10855
02	1/10/22	Anand Sweets	KA533397	T	16.10	12000
03	1/10/22	Jockey-11	KA01ADU082	T	18.30	10600
04	1/10/22	Sri Balaji enterprises	KA05AA6009	NIT	23.15	20956
5	1/10/22	Jubilent food	KA01ADU082	NIT	20.10	10170
6	2/10/22	Anand Sweets	KA533397	T	10.50	12000
7	2/10/22	Sri Balaji enterprises	KA25393	NIT	11.15	19862
8	2/10/22	Sri Balaji enterprises	KA09C2352	NIT	9.25	17080
9	3/10/22	Jockey-3	KA533397	T	11.25	12000
10	3/10/22	Jockey-11	KA01ADU082	T	14.20	10600
11	3/10/22	Sri Balaji enterprises	KA25B393	NIT	9.20	20400
12	4/10/22	Sri Balaji enterprises	KA041555	NIT	9.50	16286
13	4/10/22	Sri Balaji enterprises	KA05AA6009	NIT	10.25	21600
	5/10/22	Anand Sweets	KA533397	T	12.50	12000
14	5/10/22	Jubilent food works	KA01ADU082	NIT	17.10	10890
15	5/10/22	Anand Sweets	KA533397	T	18.00	5000
16	5/10/22	Sri Balaji enterprises	KA25B393	NIT	13.00	20382
17	6/10/22	Anand Sweets	KA533397	T	15.00	5000
18	6/10/22	Anand Sweets	KA533397	T	16.00	12000
19	6/10/22	Solidus Autech	KA01ADU082	NIT	18.00	12000
20	6/10/22	Solidus Autech	KA01ADU082	NIT	21.30	12000
21	6/10/22	Jubilent food works	KA01ADU082	NIT	23.10	10300
22	6/10/22	Sri Balaji enterprises	KA51AD3421	NIT	23.50	19950
23	6/10/22	Sri Balaji enterprises	KA117942	NIT	23.55	16280
24	7/10/22	Jockey-11	KA01ADU082	T	14.50	10500
25	7/10/22	Tata Solar System	KA3AD5233	NIT	16.00	12000
26	7/10/22	Jockey-3	KA533397	T	16.05	12000
27	7/10/22	Anand sweets	KA53397	T	17.30	12000
28	7/10/22	Sensera-8	KA533397	NIT	9.30	
29	7/10/22	Sensera-8	KA533397	NIT	11.00	
30	7/10/22	Sri Balaji enterprises	KA403831	NIT	15.30	20115
31	8/10/22	Anand Sweets	KA533397	T	11.30	12000
32	8/10/22	Bostik-1	KA01ADU082	NIT	12.20	11500

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S.No	Date	Company Name	Vech.No	Type of water	In Time	Qty
33	8/10/22	Jockey - 11	KA01ADU082	T	18.00	10445
34	8/10/22	Sri Balaji enterprises	KA09C2352	NIT	19.05	21863
35	8/10/22	Sri Balaji enterprises	KAU41555	NIT	20.10	21030
36	8/10/22	Sri Balaji enterprises	KA117942	NIT	22.40	18980
37	9/10/22 10/10/22	Sri Balaji enterprises Anand Sweets	KA09C2352 KAS33397	NIT T	14.00 15.00	21486 12000
38	10/10/22	Fab Dairy & food	KA01ADU082	T	15.30	12000
39	10/10/22	Jockey - 3	KA533397	T	16.20	12000
40	10/10/22	Jockey - 11	KA01ADU082	T	17.45	10500
41	10/10/22	Sri Balaji enterprises	KA05D7657	NIT	21.00	17980
42	10/10/22	Sri Balaji enterprises	KA09C2352	NIT	22.00	19380
43	11/10/22	Jockey - 3	KA533397	T	12.30	12000
44	11/10/22	Jockey - 11	KA01ADU082	T	14.00	10611
45	11/10/22	Jubilant food world	KA01ADU082	NIT	20.00	10240
46	11/10/22	Sri Balaji enterprises	KAU41555	NIT	21.10	13520
47	11/10/22	Sri Balaji enterprises	KA117942	NIT	22.30	15120
48	11/10/22	Sri Balaji enterprises	KA09C2352	NIT	23.05	21005
49	12/10/22	Anand Sweets	KAS33397	T	10.30	12000
50	12/10/22	Sensera - 8	KA533397	NIT	12.50	
51	12/10/22	Jockey - 3	KA533397	T	14.30	12000
52	12/10/22	Sri Balaji enterprises	KA09C2352	NIT	16.50	19352
53	13/10/22	Anand Sweets	KAS33397	T	11.50	12000
54	13/10/22	Jockey - 3	KA533397	T	13.10	12000
55	13/10/22	Jockey - 11	KA01ADU082	T	13.20	10604
56	13/10/22	Fab Dairy & food	KA01ADU082	T	17.10	12000
57	13/10/22	Tata solar system	KAS1AB8109	NIT	17.50	12000
58	13/10/22	Sri Balaji enterprises	KA25B393	NIT	19.10	20926
59	13/10/22	Sri Balaji enterprises	KAU41555	NIT	20.30	18540
60	14/10/22	Anand Sweets	KAS33397	T	10.00	12000
61	14/10/22	Jockey - 11	KA01ADU082	T	14.50	10585
62	14/10/22	Boscho	KA533397	NIT	18.50	12000
63	14/10/22	Anand Sweets	KA533397	T	13.10	12000
64	14/10/22	Sri Balaji enterprises	KA09C2352	NIT	20.05	20333

S.no	Date	Company Name	Veoh.no	In Time	Type of water	Gly
65	15/10/22	Anand Sweets	KA533397	12.00	T	12000
66	15/10/22	Baskin	KA01ADU082	14.40	N/T	10970
67	15/10/22	Jockey -11	KA01ADU082	18.30	T	10518
68	15/10/22	Sri Balaji enterprises	KA057857	19.50	N/T	18970
69	15/10/22	Sri Balaji enterprises	KA09C2352	21.05	N/T	14735
70	16/10/22	Sensera-8	KA533397	9.50	N/T	
71	16/10/22	Sensera-8	KA533397	12.30	N/T	
72	16/10/22	Sri Balaji enterprises	KA09C2352	13.45	N/T	20798
73	17/10/22	Jockey -3	KA533397	11.50	T	12000
74	17/10/22	Anand Sweets	KA533397	14.00	T	12000
75	17/10/22	Fab Dairy & food	KA01ADU082	14.10	T	<del>12000</del>
76	17/10/22	Jockey -11	KA01ADU082	18.30	T	10465
77	17/10/22	Jubilent food work	KA01ADU082	22.00	N/T	10270
78	17/10/22	Sri Balaji enterprises	KA117942	22.05	N/T	20450
79	17/10/22	Sri Balaji enterprises	KA041555	22.30	N/T	17320
80	17/10/22	Sri Balaji enterprises	KA09C2352	22.50	N/T	21498
81	18/10/22	Anand Sweets	KA533397	12.10	T	12000
82	18/10/22	Jockey -11	KA01ADU082	14.30	T	10473
83	18/10/22	Kamrajee Industries	KA01ADU082	18.30	N/T	12000
84	18/10/22	Sri Balaji enterprises	KA041555	19.50	N/T	19043
85	18/10/22	Sri Balaji enterprises	KA117942	20.40	N/T	14450
86	18/10/22	Sri Balaji enterprises	KA09C2352	21.30	N/T	7690
87	19/10/22	Solidus Hitech	KA533397	10.05	N/T	12000
88	19/10/22	Fab Dairy & food	KA01ADU082	16.35	T	12000
89	19/10/22	Anand Sweets	KA533397	16.40	T	12000
90	19/10/22	Jockey -11	KA01ADU082	18.30	T	10522
91	19/10/22	Jockey -3	KA533397	18.35	T	12000
92	19/10/22	Jockey -3	KA533397	20.00	T	12000
93	19/10/22	Sri Balaji enterprises	KA041555	20.30	N/T	16766
94	19/10/22	Sri Balaji enterprises	KA03831	21.05	N/T	20141
95	20/10/22	Solidus Hitech	KA533397	9.30	N/T	12000
96	20/10/22	Solidus Hitech	KA533397	12.00	N/T	12000

S no	Date	Company Name	Vech. no	IN Time	Type of water	Qty
97	20/10/22	Anand sweets	KA533397	14.10	T	12000
98	20/10/22	Bostik India	KA01ADU082	18.00	NIT	8950
99	20/10/22	Jubilant food works	KA01ADU082	20.30	NIT	10670
100	20/10/22	Sri Balaji enterprises	KA441555	21.05	NIT	20020
101	20/10/22	Sri Balaji enterprises	KA441555	22.50	NIT	16730
102	20/10/22	Sri Balaji enterprises	KA403831	23.05	NIT	19952
103	21/10/22	Anand sweets	KA533397	10.05	T	12000
104	21/10/22	Anand sweets	KA533397	12.30	T	12000
105	21/10/22	Joway - 11	KA01ADU082	16.30	T	10462
106	21/10/22	Anand sweets	KA533397	16.35	T	12000
107	21/10/22	Sensera-8	KA533297	18.30	NIT	
108	21/10/22	Sri Balaji enterprises	KA117942	19.30	NIT	18270
109	21/10/22	Sri Balaji enterprises	KA09C2352	20.10	NIT	21048
110	22/10/22	Anand sweets	KA533397	10.30	T	12000
111	22/10/22	Anand sweets	KA533397	12.45	T	12000
112	22/10/22	Fab Dairy & food	KA01ADU082	14.30	T	12000
113	22/10/22	Jubilant food works	KA01ADU082	18.50	NIT	11070
114	22/10/22	Sri Balaji enterprises	KA01AH0309	19.30	NIT	20468
115	23/10/22	Anand sweets	KA533397	10.30	T	12000
116	23/10/22	Boscho	KA533397	12.50	NIT	12000
117	23/10/22	Sensera-8	KA533397	14.30	NIT	
118	23/10/22	Anand sweets	KA533397	18.00	T	12000
119	23/10/22	Sri Balaji enterprises	KA09C2352	19.05	NIT	20678
120	24/10/22	Sri Balaji enterprises	KA117942	19.35	NIT	17670
121	24/10/22	Sri Balaji enterprises	KA09C2352	20.10	NIT	19678
121	25/10/22	Sri Balaji enterprises	KA01AH0309	23.10	NIT	21678
122	25/10/22	Sri Balaji enterprises	KA402831	23.30	NIT	21790
123	26/10/22	Jubilant food works	KA01ADU082	13.50	NIT	10430
124	26/10/22	Sri Balaji enterprises	KA201472	19.00	NIT	18040
125	26/10/22	Sri Balaji enterprises	KA401472	21.05	NIT	19720
126	26/10/22	Sri Balaji enterprises	KA403831	22.10	NIT	15330
127	26/10/22	Sri Balaji enterprises	KA09C2352	23.10	NIT	20467
128	27/10/22	Sodidus Water Ltd	KA533397	12.30	NIT	12000

S.No	Date	Company Name	Veih. no	Type of water	Fru Time	Qty
129	27/10/22	Solidus Hitech	KA01ADU082	NIT	23.00	12000
130	27/10/22	Jockey-3	KA533397	T	14.50	12000
131	27/10/22	Jockey-11	<del>KA01ADU082</del> KA533397	T	16.50	10527
132	27/10/22	Sri Balaji enterprises	KA09C2352	NIT	19.00	22058
133	27/10/22	Sri Balaji enterprises	KA01A <del>7079</del>	NIT	21.00	16862
134	28/10/22	Anand Sweets	KA533397	T	16.30	12000
135	28/10/22	Jockey-3	KA533397	T	12.05	12000
136	28/10/22	Jockey-11	KA01ADU082	T	13.30	10500
137	28/10/22	Aditya Auto	KA533397	NIT	15.30	12000
138	28/10/22	Aditya Auto	KA533397	NIT	17.05	12000
139	28/10/22	Sri Balaji enterprises	KA01A60309	NIT	20.10	21768
140	29/10/22	Anand Sweets	KA533397	T	9.80	12000
141	29/10/22	Aditya Auto	KA533397	NIT	12.50	12000
142	29/10/22	Bostik -T	KA01ADU082	NIT	13.30	10965
143	29/10/22	Tab Dairy & food	KA01ADU082	T	15.60	12000
144	29/10/22	Barath Sweets	KA01ADU082	T	20.00	11100
145	29/10/22	Anand Sweets	KA533397	T	16.00	5000
146	29/10/22	Anand Sweets	KA533397	T	17.05	5000
147	29/10/22	Sri Balaji enterprises	KA01A60309	NIT	19.20	20384
148	30/10/22	Jubilant food works	KA01ADU082	NIT	13.10	10870
149	30/10/22	Jockey-11	KA01ADU082	T	17.00	10458
150	30/10/22	Barath Sweets	KA01ADU082	T	22.10	10678
151	30/10/22	Sri Balaji enterprises	KA09C2352	NIT	22.30	21486
152	31/10/22	Jockey-11	KA01ADU082	T	14.60	10578
153	31/10/22	Jubilant food	KA01ADU082	NIT	23.10	10530
154	31/10/22	Jockey-3	KA533397	T	13.50	12000
155	31/10/22	Anand Sweets	KA533397	T	12.00	12000
156	31/10/22	Anand Sweets	KA533397	T	17.10	12000
157	31/10/22	Sri Balaji enterprises	KA117942	NIT	19.20	20020
158	31/10/22	Sri Balaji enterprises	KA16A7079	NIT	21.25	17480

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S.No	Date	Company Name	Vech. NO	Type of Balance	Time	Qty
01	1/11/22	Sri Balaji enterprises	KA09C2352	N/H	4:00	21310
2	2/11/22	Jockey - 3	KA533397	T <del>12:20</del>	7:20	12000
3	2/11/22	Jockey - 1	KA01ADU082	T <del>15:50</del>	15:50	10500
4	2/11/22	Sri Balaji enterprises	KA09C2352	N/H	7:00	21320
5	3/11/22	Jubilant food works	KA01ADU082	N/H	12:00	10770
6	3/11/22	Anand Sweets	KA533397	T	13:20	12000
7	3/11/22	Fab Dairy & food	KA01ADU082	T	16:10	12000
8	3/11/22	Boscho	KA533397	N/H	7:00	12000
9	3/11/22	Jockey - 3	KA533397	T	17:05	12000
10	3/11/22	Jubilant food works	KA01ADU082	N/H	21:40	10950
11	3/11/22	Sri Balaji enterprises	KA01AG0309	N/H	22:05	2083
12	4/11/22	Jockey - 3	KA533397	T	12:00	12000
13	4/11/22	Kamrajee Industries	KA01ADU082	N/H	15:15	12000
14	4/11/22	Barath Sweets	KA01ADU082	T	21:00	11180
15	4/11/22	Sri Balaji enterprises	KA09C2352	N/H	22:05	21540
16	5/11/22	Anand Sweets	KA533397	T	10:30	12000
17	5/11/22	Jockey - 3	KA533397	T	13:05	12000
18	5/11/22	Bostik - T	KA01ADU082	N/H	13:30	11030
19	5/11/22	Sensera - 8	KA533397	N/H	15:30	
20	5/11/22	Sensera - 8	KA533397	N/H	17:10	
21	5/11/22	Sri Balaji enterprises	KA09C2352	N/H	21:05	21040
22	6/11/22	Sri Balaji enterprises	KA01AG0309	N/H	7:00	20670
23	7/11/22	Solidus Hitech	KA01ADU082	N/H	12:15	12000
24	7/11/22	Solidus Hitech	KA01ADU082	N/H	14:30	12000
25	7/11/22	Jockey - 3	KA533397	T	14:35	12000
26	7/11/22	Anand Sweets	KA533397	T	17:00	12000
27	7/11/22	Jubilant food works	KA01ADU082	N/H	19:10	10720
28	7/11/22	Sri Balaji enterprises	KA09C2352	N/H	22:05	20230
29	8/11/22	Anand Sweets	KA533397	T	16:30	12000
30	8/11/22	Anand Sweets SCAS	KA51A2304	T	12:30	5000
31	8/11/22	Vijaya garments	KA01ADU082	T	19:05	12000
32	8/11/22	Sri Balaji enterprises	KA09C2352	N/H	21:00	21520

SNO	Date	Company Name	Vech. NO	Type of water	IN time	Qty
33	9/11/22	Jockey-3	KA533397	T	14.30	12000
34	9/11/22	Fab Dairy & food	KA01ADU082	T	14.35	12000
35	9/11/22	Jubilant food works	KA01ADU082	NIT	17.00	10670
36	9/11/22	Anand Sweets	KA533397	T	11.30	12000
37	9/11/22	Sri Balaji enterprises	KA01AG0309	NIT	19.20	21290
38	10/11/22	Anand Sweets	KA533397	T	10.30	12000
39	10/11/22	Jockey-11	KA01ADU082	T	13.15	10207
40	10/11/22	Jockey-3	KA533397	T	14.50	12000
41	10/11/22	Jubilant food works (SA)	KA51A7530	NIT	15.35	10580
42	10/11/22	Solidus Hiten	KA01ADU082	NIT	17.00	12000
43	10/11/22	Solidus Hiten	KA01ADU082	NIT	18.50	12000
44	10/11/22	Jubilant food works	KA01ADU082	NIT	22.05	10220
45	10/11/22	Sri Balaji enterprises	KA09C2352	NIT	23.00	21900
46	11/11/22	Jockey-3	KA533397	T	12.05	12000
47	11/11/22	Sri Balaji enterprises	KA01AG0309	NIT	23.30	20920
48	11/11/22	Jockey-11	KA01ADU082	T	17.00	10504
49	12/11/22	Anand sweets	KA533397	T	10.50	12000
50	12/11/22	Jockey-3	KA533397	T	14.20	12000
51	12/11/22	Jockey-11	KA01ADU082	T	18.30	10492
52	12/11/22	Sri Balaji enterprises	KA09C2352	NIT	23.30	21250
53	13/11/22	Sensara-8	KA533397	NIT	10.30	1
54	13/11/22	Anand Sweets	KA533397	T	13.30	12000
55	13/11/22	AFF	KA01ADU082	NIT	15.00	12000
56	13/11/22	Jockey-11 (A)B		T	15.20	12000
57	13/11/22	Jubilant food works	KA01ADU082	NIT	19.00	10780
58	13/11/22	Sri Balaji enterprises	KA01AG0309	NIT	23.50	21150
59	14/11/22	Sri Balaji enterprises	KA09C2352	NIT	6.00	21660
60	14/11/22	Jockey-3	KA533397	T	12.00	12000
61	14/11/22	multibrand @ 10l	KA01ADU082	NIT	15.00	12000
62	14/11/22	Fab Dairy & food	KA01ADU082	T	18.00	12000
63	14/11/22	Multi brand @ 10l	KA01ADU082	NIT	22.00	12000
64	14/11/22	Jubilant food works	KA01ADU082	NIT		

S NO	Date	Company Name	Vech. NO	Type of water	IN Time	Qty
64	15/1/22	Sri Baby's enterprises	KA09C2352	NIT	7.00	21140
65	15/1/22	Anand Sweets	KA533397	T	18.00	12000
66	15/1/22	Bostick (I)	KA01ADU082	NIT	19.00	11085
67	16/1/22	Sri Baby's enterprises	KA01AC0309	NIT	6.00	21360
68	16/1/22	Anand sweets	KA533397	T	10.00	12000
69	16/1/22	Anand sweets	KA533397	T	13.00	12000
70	16/1/22	Jockey-3	KA533397	T	16.00	12000
71	16/1/22	Anand sweets	KA533397	T	18.30	12000
72	17/1/22	Anand sweets	KA533397	T	11.30	12000
73	17/1/22	Jockey-3	KA533397	T	14.00	12000
74	17/1/22	Jubilant food works (A)	KA51A8348	NIT	16.00	8630
75	18/1/22	Sri Baby's enterprises	KA09C2352	NIT	7.10	20880
76	18/1/22	Anand Sweets	KA533397	T	18.00	12000
77	18/1/22	Sona Band-	KA01ADU082	T	16.30	12000
78	18/1/22	Jockey-11	KA01ADU082	T	19.00	10504
79	18/1/22	Sensera-8	KA533397	NIT	19.30	
80	18/1/22	Synergy-1 (A)se		NIT	21.00	5000
81	19/1/22	Bostick -1	KA01ADU082	NIT	18.30	11000
82	19/1/22	Jockey-11	KA01ADU082	T	17.30	10415
83	19/1/22	Jubilant food works	KA01ADU082	NIT	20.00	10650
84	19/1/22	Sri Baby's enterprises	KA01AC0309	NIT	22.00	21640
85	20/1/22	Sri Baby's enterprises	KA01AG0307	NIT	8.00	21370
86	20/1/22	Anand Sweets	KA533397	T	10.30	12000
87	20/1/22	Solidus Antech	KA533397	NIT	15.00	12000
88	20/1/22	Anand Sweets	KA533397	T	16.00	12000
89	20/1/22	Sensera-8	KA533397	NIT	19.00	
90	21/1/22	Jockey-11	KA01ADU082	T	14.00	10487
91	22/1/22	Kamajee Industries	KA01ADU082	NIT	17.00	12000
92	22/1/22	Jubilant food works	KA01ADU082	NIT	20.10	10890
93	22/1/22	Barath Sweets (A)	KA01ADU082	T	23.10	11120
94	22/1/22	Anand sweets (A)		T	23.00	12000
95	23/1/22	Anand sweets	KA533397	T	10.30	12000

S.No	Date	Company Name	Vech.No	Type of water	IN Time	Sing
96	23/11/22	Jockey-3	KA53331F	T	12.30	12000
97	23/11/22	Solidus Hitech	KA01ADU082	NIT	13.00	12000
98	23/11/22	Solidus Hitech	KA01ADU082	NIT	16.00	12000
99	23/11/22	Jockey-11	KA01ADU082	T	18.00	10500
100	24/11/22	Arand Sweets	KA53329F	T	10.30	12000
101	24/11/22	Jockey-11	KA01ADU082	T	14.00	10379
102	24/11/22	Barath Silks - (C)	KA01ADU082	T	19.00	10970
103	25/11/22	Solidus Hitech	KA53339F	NIT	10.30	12000
104	25/11/22	Arand Sweets	KA53331F	T	13.10	12000
105	25/11/22	Jockey-3	"	T	15.30	12000
106	25/11/22	Barath Silks (A) J		T	18.00	11000
107	26/11/22	Arand sweets	KA53339F	T	11.30	12000
108	26/11/22	Sensera-8	"	NIT	14.10	12560
109	26/11/22	Jockey-11	KA01ADU082	T	16.00	10550
110	26/11/22	Barath - T	KA01ADU082	NIT	20.00	11100
111	27/11/22	Jubilant food world	KA01ADU082	NIT	11.30	10650
112	27/11/22	Sensera-8	KA53339F	NIT	13.30	12520
113	27/11/22	Sensera-8	KA53339F	NIT	15.50	7820
114	27/11/22	Solidus Hitech	KA53339F	NIT	17.00	12000
115	27/11/22	Solidus Hitech	KA53339F	NIT	19.30	12000
116	28/11/22	Solidus Hitech	KA01ADU082	NIT	19.35	12000
117	28/11/22	Arand Sweets	KA53339F	T	10.50	12000
118	28/11/22	Jockey-3	KA53339F	T	16.00	12000
119	28/11/22	Fab Dairy & food	KA01ADU082	T	15.00	12000
120	29/11/22	Jockey-11	KA01ADU082	T	18.00	10000
121	29/11/22	Arand Sweets	KA53331F	T	11.05	12000
122	29/11/22	Jockey-11	KA01ADU082	T	14.11	10095
123	29/11/22	Barath Silks	KA01ADU082	T	19:05	10500
124	29/11/22	Arand sweets	KA53339F	T	19.10	12000
125	29/11/22	Arand Sweets	KA53339F	T	20.05	12000

**Annexure- 12**

Sl. No	date	Company Name	Vehicle No.	Type of water	Time	Quantity in liters
1	01.09.2022	Sri Balaji Enterprises	KA 086401	N/T	16.10	19600
2	02.09.2022	Sri Balaji Enterprises	KA 592815	N/T	20.05	20600
3	03.09.2022	Sri Balaji Enterprises	KA 592875	N/T	8.00	21050
4	04.09.2022	Sri Balaji Enterprises	KA 592815	N/T	3.05	22050
5	05.09.2022	Sri Balaji Enterprises	KA 086401	N/T	4.00	20464
6	06.09.2022	Sri Balaji Enterprises	KA 592815	N/T	5.0	19860
7	07.09.2022	Sri Balaji Enterprises	KA 592815	N/T	4.05	19705
8	08.09.2022	Sri Balaji Enterprises	KA 592815	N/T	5.00	21150
9	09.09.2022	Sri Balaji Enterprises	KA 592815	N/T	4.05	19850
10	10.09.2022	Sri Balaji Enterprises	KA 592815	N/T	2.05	20540
11	11.09.2022	Sri Balaji Enterprises	KA 592815	N/T	5.10	20800
12	12.09.2022	Sri Balaji Enterprises	KA 02D6100	N/T	8.10	19980
13	13.09.2022	Sri Balaji Enterprises	KA 441555	N/T	11.25	20789
14	14.09.2022	Sri Balaji Enterprises	KA 592815	N/T	8.10	20548
15	15.09.2022	Sri Balaji Enterprises	KA02D6100	N/T	4.10	19385
16	16.09.2022	Sri Balaji Enterprises	KA 25B393	N/T	9.20	21045
17	17.09.2022	Sri Balaji Enterprises	KA 05 A608	N/T	9.05	20846
18	18.09.2022	Sri Balaji Enterprises	KA 02F1100	N/T	8.05	19352
19	19.09.2022	Sri Balaji Enterprises	KA 592815	N/T	10.30	19895
20	20.09.2022	Sri Balaji Enterprises	KA 05AA6009	N/T	5.35	20985
21	22.09.2022	Sri Balaji Enterprises	KA51 AD3426	N/T	8.05	20465
22	23.09.2022	Sri Balaji Enterprises	KA 51AD3426	N/T	9.00	20380
23	24.09.2022	Sri Balaji Enterprises	KA 592815	N/T	10.40	19985
24	25.09.2022	Sri Balaji Enterprises	KA 592615	N/T	19.00	21045
25	26.09.2022	Sri Balaji Enterprises	KA 25 B 393	N/T	10.05	19645
26	27.09.2022	Sri Balaji Enterprises	KA25 B 393	N/T	11.10	21468
27	28.09.2022	Sri Balaji Enterprises	KA 05 AA 6009	N/T	6.10	20928
28	29.09.2022	Sri Balaji Enterprises	KA 59 2815	N/T	7.15	19468
29	30.09.2022	Sri Balaji Enterprises	KA 25 B 393	N/T	22.00	21468
30	30.09.2022	Sri Balaji Enterprises	KA 592815	N/T	23.10	8040
31	01.10.2022	Sri Balaji Enterprises	KA 05AA6009	N/T	23.15	20956
32	02.10.2022	Sri Balaji Enterprises	KA 25B393	N/T	8.15	19843
33	03.10.2022	Sri Balaji Enterprises	KA 25 B 393	N/T	9.20	20400
34	04.10.2022	Sri Balaji Enterprises	KA 44 1555	N/T	9.50	16286
35	4.10.2022	Sri Balaji Enterprises	KA 05 AA 6009	N/T	10.25	21600
36	5.10.2022	Sri Balaji Enterprises	KA 25 B 393	N/T	13.00	20382
37	6.10.2022	Sri Balaji Enterprises	KA 51 AD 3426	N/T	23.50	19950
38	6.10.2022	Sri Balaji Enterprises	KA 11 7942	N/T	23.55	16280
39	7.10.2022	Sri Balaji Enterprises	KA 40 3831	N/T	15.30	20145
40	8.10.2022	Sri Balaji Enterprises	KA 09 C 2352	N/T	19.05	21863
41	9.10.2022	Sri Balaji Enterprises	KA 44 1555	N/T	22.40	18980
42	10.10.2022	Sri Balaji Enterprises	KA 05 D7657	N/T	21.00	17980
43	10.10.2022	Sri Balaji Enterprises	KA 05 D7657	N/T	22.00	19380
44	11.10.2022	Sri Balaji Enterprises	KA 44 1555	N/T	21.10	13520
45	11.10.2022	Sri Balaji Enterprises	KA 117942	N/T	22.30	15120
46	12.10.2022	Sri Balaji Enterprises	KA 09 C2352	N/T	16.50	19352
47	13.10.2022	Sri Balaji Enterprises	KA 25 B 393	N/T	19.10	20926
48	13.10.2022	Sri Balaji Enterprises	KA 44 1555	N/T	20.30	18940
49	14.10.2022	Sri Balaji Enterprises	KA 0982352	N/T	20.05	20350

50	15.10.2022	Sri Balaji Enterprises	KA 057651	N/T	19.50	18970
51	15.10.2022	Sri Balaji Enterprises	KA 09c2352	N/T	21.05	19735
52	16.10.2022	Sri Balaji Enterprises	KA 09 C2352	N/T	13.45	20798
53	17.10.2022	Sri Balaji Enterprises	KA 11 7942	N/T	22.05	20450
54	17.10.2022	Sri Balaji Enterprises	KA 44 1555	N/T	22.30	17320
55	17.10.2022	Sri Balaji Enterprises	KA 09C2352	N/T	22.50	21498
56	18.10.2022	Sri Balaji Enterprises	KA 441555	N/T	19.50	19043
57	18.10.2022	Sri Balaji Enterprises	KA 117942	N/T	20.40	14450
58	18.10.2022	Sri Balaji Enterprises	KA 09C2352	N/T	21.30	7690
59	19.10.2022	Sri Balaji Enterprises	KA 441555	N/T	20.30	1674
60	19.10.2022	Sri Balaji Enterprises	KA 403831	N/T	21.05	21141
61	20.10.2022	Sri Balaji Enterprises	KA 441555	N/T	21.05	20020
62	20.10.2022	Sri Balaji Enterprises	KA 441555	N/T	22.50	16730
63	20.10.2022	Sri Balaji Enterprises	KA 40 3831	N/T	23.50	19952
64	21.10.2022	Sri Balaji Enterprises	KA 111942	N/T	19.30	18270
65	21.10.2022	Sri Balaji Enterprises	KA09C2352	N/T	20.10	21048
66	22.10.2022	Sri Balaji Enterprises	KA 01AG 0309	N/T	19.30	20468
67	23.10.2022	Sri Balaji Enterprises	KA 09C2352	N/T	19.05	20678
68	24.10.2022	Sri Balaji Enterprises	KA117942	N/T	19.35	17670
69	24.10.2022	Sri Balaji Enterprises	KA 09C2352	N/T	20.50	19678
70	25.10.2022	Sri Balaji Enterprises	KA 01AG 0309	N/T	23.10	21678
71	25.10.2022	Sri Balaji Enterprises	KA402831	N/T	23.30	21790
72	26.10.2022	Sri Balaji Enterprises	KA401472	N/T	19.00	18640
73	26.10.2022	Sri Balaji Enterprises	KA407079	N/T	21.05	19720
74	26.10.2022	Sri Balaji Enterprises	KA043831	N/T	22.10	15330
75	26.10.2022	Sri Balaji Enterprises	KA09C2352	N/T	21.10	20467
76	27.10.2022	Sri Balaji Enterprises	KA 09 C 2352	N/T	19.10	22058
77	27.10.2022	Sri Balaji Enterprises	KA 40A831	N/T	21.00	16840
78	28.10.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	20.10	21768
79	29.10.2022	Sri Balaji Enterprises	KA01AG 0309	N/T	19.20	20384
80	30.10.2022	Sri Balaji Enterprises	KA 09 C 2 352	N/T	22.30	21486
81	31.10.2022	Sri Balaji Enterprises	KA 117942	N/T	19.20	20020
82	31.10.2022	Sri Balaji Enterprises	KA 16A10A7079	N/T	21.25	17480
83	01.11.2022	Sri Balaji Enterprises	KA09C2352	N/T	4.00	21310
84	02.11.2022	Sri Balaji Enterprises	KA 09C2352	N/T	7.00	21320
85	03.11.2022	Sri Balaji Enterprises	KA 01AG 0309	N/T	22.05	21540
86	04.11.2022	Sri Balaji Enterprises	KA 09C2352	N/T	22.05	21540
87	05.11.2022	Sri Balaji Enterprises	KA 09C2352	N/T	22.05	21040
88	06.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	7.00	20670
89	08.11.2022	Sri Balaji Enterprises	KA 09C2352	N/T	21.00	218020
90	09.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	19.20	21290
91	10.11.2022	Sri Balaji Enterprises	KA 09C2352	N/T	23.00	21900
92	11.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	23.30	20920
93	12.11.2022	Sri Balaji Enterprises	KA 09.C2352	N/T	20.30	21250
94	13.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	23.50	21150
95	14.11.2022	Sri Balaji Enterprises	KA 09.C2352	N/T	6.00	21660
96	15.11.2022	Sri Balaji Enterprises	KA 09.C2352	N/T	7.00	21140
97	16.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	6.0	21360
98	19.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	22.00	21640
99	20.11.2022	Sri Balaji Enterprises	KA 01 AG 0309	N/T	8.00	21370